

# भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

www.rbi.org.in

## **NOTICE INVITING TENDER**

Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi

Reserve Bank of India, Kochi invites two-part tender by e-tender mode from empaneled contractors of RBI Kochi for the work of Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi. The tendering would be e-Tendering of MSTC Ltd done through the portal (https://www.mstcecommerce.com/eprochome/rbi). eligible All interested empanelled contractors must register themselves with MSTC Ltd through the abovementioned website to participate in the tendering process.

The Schedule of e-Tender is as follows:

<b>a</b> . Name of Work	Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi
<b>b.</b> Estimated Cost of the Work	<b>₹16 lakh</b> inclusive of GST
<b>c.</b> e-Tender No.	E-Tender No: RBI/Kochi Regional Office/Estate/2/25-26/ET/79
d. Mode Of Tender	e-Procurement System (Online: Part I - Techno-Commercial Bid and Part II - Price Bid through (www.mstcecommerce.com/eprochome/rbi))
e. Earnest Money Deposit	No EMD required
<b>f.</b> Date & time from which NIT and tender can be viewed / downloaded.	15:00 hours on May 07, 2025
<b>g.</b> Date of Pre-Bid Meeting	15:00 hours on May 12, 2025
<b>h.</b> Date and time of uploading the outcome of pre-bid meeting on RBI website in the form of addendum, corrigendum etc.	15:00 hours on May 13, 2025
<ul> <li>i. Date of starting of e-Tender</li> <li>for submission of Techno -</li> <li>Commercial Bid and Price Bid</li> <li>in MSTC Portal</li> </ul>	15:00 hours on May 16, 2025



#### भारतीय रिज़र्व बैंक

### **RESERVE BANK OF INDIA**

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j. Date of closing of online e-	14:00 hours on May 22, 2025
tender for submission of	
Techno-Commercial Bid &	
Price Bid	
k. Last date of submission of	No EMD required
EMD	
I. Date & time of opening of	15:00 hours on May 22, 2025
tender	
<b>m.</b> Transaction Fee	As charged by MSTC Ltd

Amendments / Corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above and will not be published in the newspaper.

(T. V. Rao) Chief General Manager Reserve Bank of India, Kochi May 07, 2025



# Reserve Bank of India Premises Section Kochi

Tender (E-Tender No: RBI/Kochi Regional Office/Estate/2/25-26/ET/79)

For

Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi

Name of Tenderer: \_\_\_\_\_

Address:

# Part - I (Techno - Commercial Bid)

	Activity	Date
1	Date of availability of Tender in RBI Website and MSTC Portal	15:00 hours on May 07, 2025
2	Due date for submission of Tender	14:00 hours on May 22, 2025
3	Date of opening of Tender	15:00 hours on May 22, 2025

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## Reserve Bank of India Premises Section Kochi

## Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi

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The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so and they do not rely only on the information provided by RBI in submitting the Tender. The information is provided on the basis that it is non - binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

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#### **NOTICE INVITING TENDER**

#### Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi

Reserve Bank of India, Kochi invites two-part tender by e-tender mode from empaneled contractors of RBI Kochi for the work of **Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi**. The tendering would be done through the e-Tendering portal of MSTC Ltd (<u>https://www.mstcecommerce.com/eprochome/rbi</u>). All interested eligible empanelled contractors must register themselves with MSTC Ltd through the above-mentioned website to participate in the tendering process.

The Schedule of e-Tender is as follows:

<b>a</b> . Name of Work	Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi
<b>b.</b> Estimated Cost of the Work	<b>₹16 lakh</b> inclusive of GST
<b>c.</b> e-Tender No.	E-Tender No: RBI/Kochi Regional Office/Estate/2/25-26/ET/79
<b>d</b> . Mode Of Tender	e-Procurement System (Online: Part I - Techno-Commercial Bid and Part II - Price Bid through (www.mstcecommerce.com/eprochome/rbi))
e. Earnest Money Deposit	No EMD required
<b>f.</b> Date & time from which NIT and tender can be viewed / downloaded.	15:00 hours on May 07, 2025
<b>g</b> . Date of Pre-Bid Meeting	15:00 hours on May 12, 2025
<b>h.</b> Date and time of uploading the outcome of pre-bid meeting on RBI website in the form of addendum, corrigendum etc.	15:00 hours on May 13, 2025
i. Date of starting of e-Tender for submission of Techno - Commercial Bid and Price Bid in MSTC Portal	15:00 hours on May 16, 2025
<b>j.</b> Date of closing of online e- tender for submission of Techno- Commercial Bid & Price Bid	14:00 hours on May 22, 2025

<b>k.</b> Last date of submission of EMD	No EMD required
I. Date & time of opening of tender	15:00 hours on May 22, 2025
<b>m.</b> Transaction Fee	As charged by MSTC Ltd

Amendments / Corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above and will not be published in the newspaper.

(T. V. Rao) Chief General Manager Reserve Bank of India, Kochi May 07, 2025

#### **Important instructions for E-Procurement**

Bidders are requested to read the terms & conditions of this tender before submitting your online tender.

#### Process of e-Tender:

A) <u>Registration</u>: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his / their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid will be done over the internet. The vendor should possess Class III signing type Digital Certificate. Vendors must make their own arrangement for bidding from a PC connected with internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

<u>Special Note:</u> The Techno-Commercial Bid and Price Bid must be submitted on-line through <u>www.mstcecommerce.com/eprochome/rbi</u>

- Vendors are required to register themselves online with <u>www.mstcecommerce.com</u> => e-Procurement => PSU/ Govt. depts. => Select RBI Logo => Register as Vendor => Filling up details and creating own user id and password => Submit.
- 2) Vendors will receive a system generated mail confirming their registration in their e-mail which has been provided during filling the registration form. In case of any clarification, vendors may contact RBI / MSTC before the scheduled time of the etender.

#### Contact person (RBI):

- 1. Shri. Rishu V Singh (AM-Tech.) 9867720817 (<u>rishuvsingh@rbi.org.in</u>)
- 2. Shri. Nithin Nag Punneshetty(Mgr.- Prem.) 9095028229 (nithinnag@rbi.org.in)
- 3. Smt. Vineetha V (AM- Prem.) 9747207776 (vvineetha@rbi.org.in)

#### Contact person (MSTC Ltd):

1. Mr. Santhosh Kumar Rajendran, Thiruvananthapuram, <u>skrajendran@mstcindia.co.in</u>, Ph: 8884600700

- Mr. Remil Rashid, Branch Manager, <u>rrashid@mstcindia.co.in</u>, Mobile: 0471-2529137 | Office Address: First floor, Forest Central Library Building, Kerala Forest Head Quarters, Vazhuthacaud, Thiruvananthapuram – 695014
- 3. Mr. Sushil Nale, Assistant Manager, sushil@mstcindia.co.in, Mobile:09987758430
- 4. Ms. Archana, Assistant Manager, archana@mstcindia.co.in,Mobile:09990673698
- 5. Ms. Rupali Pandey, Executive, rpandey@mstcindia.co.in,Ph: 02222886268
- 6. Mr. Tejas V, Executive, tejasv@mstcindia.co.in,Ph: 02222822789

Google hangout ID- (for text chat) - mstceproc@gmail.com

# The MSTC Helpdesk numbers are: 033 40645207, 033 40609118, 033 40645316, 033 22901004 and 033 22895064. The bidders can also submit their issues vide e-mail at helpdesk@mstcindia.co.in

#### B) System Requirements:

- i. Windows 7 or above Operating System.
- ii. IE-7 and above Internet browser.
- iii. Signing type Digital Signature
- iv. Latest updated JRE 8 (x86 offline) software to be downloaded and installed in the system.

To disable "Protected Mode" for DSC to appear in the signer box following settings may be applied.

• Tools => Internet Options => Security => Disable protected Mode If enabledi.e, Remove the tick from the tick box mentioning "Enable Protected Mode".

Other Settings:

 Tools => Internet Options => General => Click on Settings under "browsing history / Delete Browsing History" => Temporary Internet Files => Activate "Every time I Visit the Webpage".

To enable ALL active X controls and disable 'use pop up blocker' under Tools => Internet Options => custom level (Please run IE settings from the page <u>www.mstcecommerce.com</u> once) The 'Techno-Commercial Bid' and the 'Price Bid' shall have to be submitted online at <u>www.mstcecommerce.com/eprochome/rbi</u>. Tenders will be opened electronically on specified date and time as given in the tender.

All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.

#### **Special Note towards Transaction fee:**

The vendors shall pay the transaction fee using "**Transaction Fee Payment**" link under "My Menu" in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or online payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting online payment, the vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC's designated Bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail. **Transaction fee is non-refundable.** A vendor will not have the access to online e-tender without making the payment towards transaction fee.

#### Note

Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

Information about tenders / corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their e-mail ID provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).

E-tender cannot be accessed after the due date and time mentioned in NIT.

#### Bidding in e-Tender:

a) The process involves Electronic Bidding for submission of 'Techno-Commercial Bid' and 'Price Bid'.

b) The vendor(s) who have submitted transaction fee can only submit their Bids through internet in MSTC website <u>www.mstcecommerce.com</u> => e-procurement => PSU / Govt. depts. => Login under RBI => My menu => Auction Floor Manager => live event => Selection of the live event.

c) The vendor should have running JAVA application. This exercise has to be done immediately after opening of Bid floor. Then they have to fill up Common terms / Commercial specifications and save the same. After that, they should click on the 'Techno-Commercial Bid'. If this JAVA application does not run, then the vendor will not be able to save / submit his 'Techno-Commercial Bid'.

d) After filling the 'Techno Commercial Bid', vendors must click 'save' for recording the same. Once the 'Price Bid' link becomes active and the details are filled up, vendors have to click on "save" to record the 'Price Bid'. After both the 'Techno-Commercial Bid' & 'Price Bid' have been saved, vendor must click on the "Final submission" button to register the bids.

e) Pages of Part I (Techno-Commercial Bid) of the tender where details shall be filled in and signed, shall be downloaded from the uploaded tender documents, details filled in, signed and uploaded. Vendors are instructed to use '*Attach Doc' button* to upload documents. Multiple documents can be uploaded.

f) In all cases, vendors are advised to use their own ID and Password along with Digital Signature at the time of submission of their bids.

g) During the entire e-tender process, the vendors will remain completely anonymous to one another and also to everybody else.

h) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.

i) All electronic bids submitted during the e-tender process shall be legally binding on the vendor. Any bid will be considered as the valid bid offered by that vendor and acceptance of the same by the 'Buyer' will form a binding contract between 'Buyer' and the 'Vendor' for execution of the work.

j) It is mandatory that all the bids are submitted with Digital Signature Certificate otherwise the same will not be accepted by the system.

k) 'Buyer' reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part, without assigning any reason thereof.

No deviation of the terms and conditions of the tender document is acceptable after opening of Part I of the tender. Submission of bid in the e-tender floor by any vendor confirms his acceptance of terms & conditions for the tender. Any order resulting from this tender shall be governed by the terms and conditions mentioned therein. The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reasons thereof.

Vendors are requested to read the vendor guide and see the video in the page <u>www.mstcecommerce.com/eprochome</u> to familiarize them with the system before bidding.

Vendors are requested to quote rates without GST on 'Works Contract' and the same may be explicitly indicated in the column/ row specifically meant for that. No Change in quoted rates will be accepted.

#### Important Note

In the price bid due to number of words limitation of 1000 characters, complete description could not be accommodated, and description given thereof is brief. Before quoting rates, all the contractors must read the complete details of each item given in the schedule of quantities and other specifications/terms and conditions given in this tender document. For execution and rate purpose, the details given in schedule of quantities in this tender document will be implemented

#### FORM OF TENDER

То

Date Place

Shri. T V Rao Chief General Manager, Premises Section, Reserve Bank of India, Kochi 682018.

Madam/ Dear Sir,

Having examined the specifications, designs and Schedule of Quantities relating to the works specified in the memorandum hereinafter set out and having visited and examined the site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender, I / We hereby offer to execute the works specified in the said memorandum within the time specified at the rates mentioned in the attached Schedule of Quantities, specifications, and in accordance, in all respects, with the specifications, Designs, Drawings (if any) and instructions in writing referred to in Articles of Agreement, Special Conditions, Schedule of Quantities and General Conditions of Contract, Annexures and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

#### MEMORANDUM

(a)	Name of work	Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi
(b)	Estimated cost	₹16 lakh inclusive of GST
(C)	Earnest Money Deposit	No EMD required
(d)	Retention Money to be deducted from the bills	5% from each bill (Maximum of 5% of contract amount).
(e)	Time allowed for completion of the work	<b>2 months</b> from the 10th day of issue of work order
(f)	Liquidated Damages for delay in completion of the work	0.25 % of the 'Contract Amount' per week subject to a ceiling of 10% of the 'Contract Amount'.
(g)	Defects Liability Period	One Year from the date of 'Virtual Completion' of the work.

I / We agree to:

1. Should this tender be accepted, I / we hereby agree to abide by and fulfil the terms and provisions of the said conditions of the contract annexed here so far as they

may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India, the amount mentioned in the said conditions.

Signature, Name & Address of the bidder:

#### **INSTRUCTIONS TO BIDDERS**

- E-tenders comprising Part I (Techno-Commercial Bid) and Part II (Price Bid) of the tender should be submitted in MSTC portal under RBI Portal for the work of **Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi** not later **than 14:00 hours on** May 22, 2025. Telegraphic, Fax and E-mail tenders shall not be accepted. No tender received after **14:00 hours on** May 22, 2025 shall be accepted by MSTC portal.
- 2. Bidders may get their doubts clarified during pre-bid meeting in Main office. Any change in mode of meeting shall be intimated to bidders in advance. The Bank discourages stipulation of any additional conditions by the tenderers. However, in case the tenderers wish to include any condition / clarification, it shall be separately uploaded in MSTC Portal in their letter head. The clarifications / conditions etc. uploaded if any will be examined and after discussions with all the tenderers, the conditions that are acceptable to the Bank will be intimated to the tenderers. No request for any change in rate or conditions after the opening of the tender will be entertained. However, decision of the Bank on acceptance of conditions put by the bidders is final and binding.
- Bidders may choose to present for Tender Opening Event in the Bank's Main Office at scheduled date and time. Part I (Techno-Commercial Bid) and Part II (Price Bid) of the tender shall be opened at 15.00 hours on May 22, 2025.
- 4. All information, correspondence letters, shall be submitted in and addressed to Chief General Manager, Officer-in-Charge, Reserve Bank of India, Estate Section, Kochi.
- 5. Tenders shall remain valid for acceptance by the Bank for a period of three months from the date of opening of the tender which period may be extended by mutual agreement and the tenderer shall not cancel or withdraw the tender during this period.

- 6. The rates quoted shall be based on the <u>Part-II (Price-Bid) of tender</u> and shall be firm and binding without any escalation whatsoever till the completion of the contract. Due to limitation in number of words in price bid in MSTC portal, full description may not be available. However, tenderer shall read all specifications/drawings/conditions from this tender document.
- 7. For any item, if the rate and amount do not tally with respect to the schedule of quantities, then the amount arrived on the basis of quoted rates shall only be considered.
- 8. Digital Signatures may be used to submit the tender in token of his / their acquainted himself / themselves with the terms and conditions of this tender.
- 9. If any of the document is missing, the tender may be considered invalid by the Bank at its discretion. No advice of any change in rate or conditions after opening of the tender will be entertained.
- 10. The vendors shall pay the transaction fee vide the procedures listed in 'Guidelines for e-procurement'. Transaction fee is non-refundable. A vendor will not have the access to online e-tender without making the payment towards transaction fee.
- 11. Earnest Money Deposit No EMD is required to be deposited.
- 12. The successful bidder shall also submit a Performance Bank Guarantee for 5% of the accepted Contract Value, valid for the Contract Period for due fulfilment of the contractual obligations by the contractor. The EMD, if any, paid by the successful bidder shall be released without any interest after successful execution of the contract agreement and submission of Performance Bank Security Guarantee for 5% of the accepted Contract Value as provided above.
- 13. The EMD, if any shall not be accepted in any form other than the one mentioned in the tender notice. The EMD, if any, shall be forfeited in case the contractor fails to commence the work awarded to him / them within the prescribed time limit.

- 14. The Reserve Bank of India does not bind itself to accept, the lowest or any tender and reserve to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so. The Earnest Money, if any, will be refunded to the bidder if his tender is not accepted but without any interest. Under no circumstance Earnest Money Deposit, if any, will be accepted in the form of fixed deposit receipt of Bank or Insurance Guarantee or cheque or Cash.
- 15. On receipt of intimation from the Employer of acceptance of his / their tender, the successful bidder shall be bound to implement the contract and within fourteen days thereof the successful bidder shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not subsequently executed.
- 16. In addition to the Performance Bank Guarantee for 5% of the accepted 'Contract Value' as per Clause 12 here as above, as a further security for the due fulfilment of the contract by the Contractor, 5% of the value of the work done will be deducted by the Employer from each payment and bills to be made to the Contractors towards Retention Money. This Retention Money to be deducted plus the Performance Bank Guarantee for 5% of the accepted Contract Value submitted by the successful bidder will be termed as 'Total Security Deposit'. On the Bank's Engineers issuing a certificate of Virtual Completion of the works, the Performance Bank Guarantee for 5% of the accepted 'Contract Value' will be released and balance Security Deposit, i.e. Retention Money, will be released by the Employer after successful completion of the Defect Liability Period including rectification of the defects observed during the Defects Liability Period. This amount retained by the Employer shall not bear any interest.
- 17.All compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the Security Deposit if the amount so permits and the Contractor shall, unless such deposit has

become otherwise payable, within ten days after such deduction make good in cash the amount so deducted.

- 18. The Contractor shall not assign the Contract. He shall not sublet any portion of the Contract except with the written consent of the Bank. In case of breach of these conditions, the Bank may serve a notice in writing on the contractor rescinding the Contract whereupon the security deposit shall stand forfeited to the Bank.
- 19. The Contractor shall carry out all the work strictly in accordance with Design and drawings, details, specifications and instructions of the Bank's Engineer. If in the opinion of the Bank's Engineer changes have to be made in the design and with the prior approval in writing of the Employer they desire the Contractor to carry out the same, the contractor shall carry out the same without any extra charge. The Bank's decision in such cases shall be final and shall not be open to arbitration.
- 20.A Schedule of Probable Quantities in respect of each work and specifications accompany these Instructions to Bidders. The Schedule of Probable Quantities is liable to alteration by omissions, deductions or additions at the discretion of the Bank.
- 21. The tenderer must obtain for himself on his own responsibility and at his own expenses all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings (if any) and must inspect the site of the work and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters appertaining thereto.
- 22. The rates quoted in the tender shall include all charges for clearing of site before commencement as well as after completion, double scaffolding, centring, boxing, staging, planking, plant and equipment, storage sheds, watching and lighting by night as well as day including Sundays and holidays, temporary lines for drawing plumbing and electricity supply arrangements (water and electricity may be made available at the available sources within the Bank's Premises), protection of the public and safety of walls, buildings and all other erections, matters or things and

the Contractor shall take down and remove any or all such centering, scaffolding, staging, etc. as occasion shall require or when ordered so to do and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank. The rates quoted shall be deemed to be for the finished work to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, Labor conditions, fluctuations in railway freights or any conditions whatsoever.

- 23. The rates for each item in Part II (Price Bid) in MSTC Portal shall be quoted exclusive of GST. Total Amount including GST shall be automatically calculated by the MSTC Portal and the total amount for all the items including the G.S.T will be taken as the total Contract Value. Each invoice / bill shall indicate amongst other things, the contractor's PAN and GST Registration Number. The contract value will also be subject to TDS / Withholding Tax as per statutes. No claim in respect of sales tax, sales tax on works contract, excise duty, customs duty, octroi or other tax, duty or levy, service tax whether existing or in future shall be entertained by the Employer.
- 24. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. However, during actual execution of work, if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Bank's Engineer and with the concurrence of the employer, in excess of 25% of the tender quantity, shall be considered as an extra item of work for which the Contractors shall submit fresh rates supported by rate analysis worked on the actual cost basis plus 15% towards establishment charges, contractor's overheads and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and Labor rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the employer, the contractor shall not be entitled to any claim on this account.

- 25. Time allowed for carrying out the work as mentioned in the Memorandum shall be strictly observed by the Contractor and it shall be reckoned from the 10<sup>th</sup> day of issue of written order to commence the work.
- 26. The work shall throughout the stipulated period of the contract be proceeded with all due diligence and if the Contractor fails to complete the work within the specified period, he shall be liable to pay compensation as defined in Clause 27 of the General Conditions of the Contract. The tenderer shall, before commencing the work, prepare a detailed work programme which shall be approved by the employer. If the contractor fails to continue the work as per the detail work program or fails to deploy Labors as required for the smooth flow of the work, Bank reserves right to cancel the contract agreement entered into.
- 27. Tenders will be considered only from list of contractors empanelled by the Bank in the trades concerned.
- 28. The Contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works or in procuring Government controlled or other building materials or in obtaining water and power connections for construction purposes or for any other reason whatsoever and the Employer shall not be liable for any claim in respect thereof. The Employer does not accept liability for any sum besides the tender amount, subject to such variations as are provided for herein.
- 29. The successful tenderer is bound to carry out any items of work necessary for the completion of the job even though such items are not included in the quantities and rates. Schedule of instructions in respect of such additional items and their quantities will be issued in writing by the Bank's Engineer with the prior consent in writing of the Employer

- 30. The successful tenderer must co-operate with the other Contractors appointed by the Employer so that the execution of work shall proceed smoothly with the least possible delay and to the satisfaction of the Bank's Engineer
- 31. The Contractor must bear in mind that all the work shall be carried out strictly in accordance with the Specifications, design drawings made by the Bank and also in compliance of the requirements of the local public authorities and to the requirements of the Bank and no deviation on any account will be permitted. Quality of the work should be satisfactory to the Bank as per work specifications. Contractor shall make good the Bank for any low quality of work executed.
- 32. The successful tenderer should make his own arrangement to obtain all materials required for the work. The materials as far as procurable shall be first / premium quality conforming to relevant Indian standards.
- 33. The successful tenderer is bound to purchase the required materials for which the "Basic Price" has been stipulated in the item from the manufacturer approved and selected by the Bank and at the rate approved by the Bank from time to time.
- 34. For items where Basic price of materials is stipulated, the sample of all such materials shall be got approved from the Bank before purchasing. The basic price of materials shall be taken as cost of material at dealer's ex-go-down price i.e. exclusive of GST. In addition to the difference in the 'Basic Price / Rate' and the actual 'purchase Price / Rate', contractor's overhead and profit @ 15% on the difference shall be considered for the 'Basic Price / Rate' adjustment. While carrying out price adjustments, NO other components such as wastages, transportation, handling, insurance, labor etc., shall be taken into account. The contractor should provide to the Bank for verification, all paid bills of the purchased materials for ascertaining the actual rate of purchase so as to settle the difference in cost of materials.
- 35. The tenderer shall have to use materials of the makes / manufacturers specified in the list of material of approved brand and / or manufacture contained in the e-tender clauses.

- 36. Electricity and water shall be provided free of cost for execution of the work at one point within the premises. Contractor shall make their own arrangements for conveying the same to the required locations. The contractor shall, however, take care to ensure that no undue wastage of electricity & water is caused. Necessary safety measures shall be taken by the contractor to avoid any mishap. The contractor shall be penalized by the Bank if any laxity on his part is observed in this matter.
- 37. The Contractor shall strictly comply with the provisions in the Safety & Fire Safety Codes annexed hereto.
- 38.IS Code numbers wherever mentioned in the tender shall be the latest version as on the date of opening of tenders.
- 39. Total Security Deposit (Performance Bank Guarantee + Retention Money) of the successful tenderer will be forfeited if he / they fail to comply with any conditions of the Contract.
- 40. Errors, Omission and Descriptions:

a) In case of discrepancy between the Schedule of Quantities, specification and/or the Drawings, the following order of preference shall be observed i) Description of Schedule of Quantities ii) Particular Specification and Special Condition, if any iii) Drawings iv) General Specifications v) Indian Standard Specifications of B.I.S
b) In case of difference between the rates mentioned in figures and words, the rate adopted for working out the total amount of item in the original tender form, shall be taken as correct. In all other cases the correct rate would be that which is lower.

41. Clarifications if any with respect to General Conditions, Special Conditions, Scope of work, specifications, design & drawings or any other matter required for submitting the tender shall be obtained from the Bank during working hours of the Bank, before submitting the tenders. Once a tender is submitted, the matter will be

decided according to conditions in the tender in the absence of such authentic preclarification.

- 42. The contractor shall abide by and fulfil all requirements laid down under various provisions of Contract Labor (Regulation and Abolition) Act, 1970 and the rules framed there-under. The contractor shall submit to the Bank the maximum number of Labors to be engaged on a single day in the job. Any subsequent increase should be informed to the Bank without delay, if the number of Laborers employed for the job are twenty or more, the contractor shall obtain the license from the Regional Labor Commissioner. The contractor should ensure payment of minimum wages to all Laborers / workmen staff employed by him and maintain record of Labors employed for the work.
- 43. Contractor should ensure that the instructions/ directions issued by Central as well as State Government, and by the Bank in connection with Covid-19 Pandemic are followed scrupulously by the workmen deployed at the Bank. Workmen from containment area or under quarantine should not be deployed for work. Further, you are required to closely monitor the staff deployed to the Bank and in case of any staff/family member of staff is found 'Covid' infected, action to be taken to replace the staff at once. Staff should be sensitised to follow strict social distancing norms while they remain deployed. You shall provide them with necessary gloves, masks, sanitizer, etc., at no extra cost to the Bank. Further, you shall indemnify and keep indemnified the Bank from any financial/ legal liability arising out of your failure, fault or negligence in complying-with the above instructions. Any hindrance to the work due to COVID-19 pandemic or any other reasons shall be intimated to the Bank's engineer.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

Signature, Name & Address of the bidder:

#### **GENERAL CONDITIONS OF CONTRACT**

#### The Conditions Hereinbefore Referred To

- 1. In constructing these conditions, the specification, schedule of quantities and Contract Agreement, the following words shall have the meaning herein assigned to them except where the subject or context otherwise requires.
- a) "Employer" Shall mean the General Manager, Officer-in-Charge, Reserve Bank of India, Kochi and shall include its assigns and successors.
- b) "Contractor" In the
   "Contractor shall mean \_\_\_\_\_\_ a company

   case of company
   incorporated under \_\_\_\_\_\_ 19\_/ 20\_\_\_ and

   having its registered office at \_\_\_\_\_\_ and

   shall include its successors and assigns.
- c) "Banks Engineer" Shall means the person appointed by the Employer to act as Bank's Engineer for the purpose of the contract and named as such in the conditions. [AM (Tech)/ Manager (Tech)/ AGM (Tech)].
- d) "Site" Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by the Employer for the Contractor's use.
- e) "This Contract" Shall mean the Article of Agreement, the special conditions, the conditions, the Appendix, the schedule of quantities and specifications, design drawings attached hereto and duly signed.
- f)" Specifications" Means the specification of the works included in

the Contract and any modification thereof or addition thereto made or submitted by the Contractor and approved by the Engineer.

- g)"Notice in writing" Shall mean a notice in written, typed or printed or written notice" characters sent (unless delivered personally otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post, it would have been delivered.
- h)"ScheduleofMeans the priced and completed schedule ofQuantities"quantities forming the part of Tender
- i)" Tender" Means The Contractor's priced offer to the Employer for the execution and completion of the works and remedying of any defects therein in accordance with the provisions of the contract, as accepted by the letter of acceptance.
- j)" Letter of acceptance" Means the formal acceptance by the employer of the tender
- k) "Act of Insolvency" Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act, or the provincial insolvency Act or any Act amending such original Act.

I) "Net Prices" If in arriving at the contract amount the Contractor shall have added to or deducted from the total of items in the Tender any sum, either as a percentage or otherwise, then net price of any item in their tender shall be the sum arrived at by adding to or deducting from the actual figures appearing in the Tender as the price of that the item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of the any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or account shall be held to mean rates or prices so arrived at.

m) "The works" Shall mean 'Renovation of O-i-C Cabin, PS
 room and waiting area at RBI Office Building,
 Kochi' as provided herein

Note: Words imparting persons include firms and corporations. Words imparting the singular only also include the plural and vice versa where the context requires.

2. <u>Scope of Contract</u>: The contractor shall carry out and complete the said work in every respect in accordance with this contract and with the directions of and to the satisfaction of the Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time-to-time issue further drawings and/or written instructions, details, direction and explanations which are hereafter collectively referred to as "Bank's Engineer's instruction in regard to":

- a) The variations or modifications of the design, quality or works or the addition or omission or substitutions of any work.
- b) Any discrepancy in the Drawing or between the Schedule of Quantities and/or Drawing and/or specifications.
- c) The removal from the site of any materials brought thereon by the contractor and the substitution of any other material therefor.
- d) The removal and/or re-execution of any works executed by the contractor.
- e) The dismissal from the works of any persons employed thereupon.
- f) The opening up for inspections of any work covered up.
- g) The amending and making good of any defects under clause 20 & 21 hereof.

The contractor shall forthwith comply with and duly execute any work comprised in such Bank's Engineer's instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer shall, if involving a variation, be confirmed in writing by the Contractor within seven days, such shall be deemed to be Employer's instructions within the scope of the Contract.

- 3. <u>Variations to be approved by the Employer</u>: The contractor shall submit a statement of variations giving quantity and rates duly supported by analysis of rates, vouchers etc. The rates on scrutiny and final acceptance by the Employer shall form a supplementary tender. Minor alterations (of the order of a few centimetres) as per site conditions may be carried out during execution with respect to the drawings. The Employer shall not be liable for payment of such variations until these statements are sanctioned by him.
- 4. <u>Drawings, Schedule of Quantities:</u> The Contract shall be executed in duplicate and the Bank's Engineer, the Employer and the Contractor shall be entitled to one executed copy of each for his use. The Contractor on the signing hereof shall be furnished by the Bank's Engineer free of cost one copy of each of the said Drawings (if any) and of the specification and one copy of all further Drawings (if any) issued during the progress of the works. Any further copies of such Drawings required by the Contractor shall be paid for by him. The contractor shall keep one copy of all Drawings

on the works and the Bank's Engineer, or his representative shall at all reasonable times have access to the same. Before the issue of the final certificate to the Contractor he shall forthwith return to the Bank's Engineer all Drawings and Specifications.

- 5. <u>Contractor to provide everything necessary at his cost</u>: The contractor shall provide at his cost everything necessary for the proper execution of the work according to the intent and meaning of the drawing. Schedule of quantities and specification taken together with whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and if the contractor finds any discrepancy in the drawings or between the drawings schedule of quantities and specifications he shall immediately and in writing refer same to the Bank's Engineer who shall decide which is to be followed. Between drawings and specifications/ schedule of Quantities, schedule of quantities will prevail.
- 6. <u>Authorities, notices and patents</u>: The contractor shall conform to the provisions of any Act of the legislature relating to the works and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and / or authorities with whose, systems the structure is proposed to be connected, and shall, before making any variations from the drawings (if any) or Specifications that may be necessitated by so conforming, give to the Bank's Engineer written notice, specifying the variation proposed to be made and the reason for making it and apply for instruction thereon. In case the Contractor shall not within ten days receive such instructions, he shall proceed with the work conforming to the provisions, regulations, or by-laws in question, and any variation so necessitated shall be dealt with under Clause 18 thereof.

The contractor shall bring to the attention of the Employer all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority or to any public office all fees that may be properly chargeable-in respect of the works and lodge the receipts with the Employer.

The Contractor shall indemnify the Employer against all claims in respect of patent rights and shall defend all actions arising from such claims and shall himself pay all

royalties, license fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.

- 7. <u>Setting out of work</u>: The Contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions, and alignment of all parts thereof and got approved prior to proceeding of the work. If the contractor fails in their role, any errors/defects shall be rectified at his own expense to the satisfaction of the Bank/ Employer
- 8. <u>Materials and Workmanship to conform to description</u>: All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or Specifications and in accordance with the Bank's Engineer's instructions, and the Contractor shall upon the request of the Bank's Engineer furnish him with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out test of any materials as per relevant IS provisions through the reputed laboratories prior to use in the work.
- 9. <u>Contractor's superintendence and representative on the works</u>: The Contractor shall give all necessary personal superintendence during the execution of the works, and as long thereafter as the Bank's Engineer may consider necessary until the expiry of the "Defects Liability Period" stated in the Appendix hereto. The Contractor shall also during the whole time the works are in progress employ a competent, qualified and experienced Engineer who shall be constantly in attendance at the works while the men are at work. Any directions explanation, instructions or notices given by the Bank's Engineer to such representative shall be held to be given to the Contractor.
- 10. **Dismissal of workmen**: The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Consultant.
- 11. <u>Access to works</u>: The Employer, the Bank's Engineer and their respective representatives shall at all reasonable times have free access to the work and / or to

the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Employer, the Bank's Engineer and their representatives necessary for inspections and examination and test of the materials and workmanship. No person not authorized by the Employer or the Bank's Engineer except the representatives of public authorities shall be allowed on the works at any time.

12. Assistant Manager (Tech)/ Manager (Tech)/ AGM (Tech): The term "Assistant Manager (Tech)/ Manager (Tech)/ AGM (Tech) shall mean the person appointed and paid by the Employer to inspect the works. The Contractor shall afford the Assistant Manager (Tech)/ Manager (Tech)/ AGM (Tech) every facility and assistance for inspecting the works and materials and for checking and measuring time and materials.

Assistant Manager (Tech)/ Manager (Tech)/ AGM (Tech), or the Employer shall have power to give notice to the Contractor or to his representative of non-approval or any work or materials and such work shall be suspended, or the use of such materials shall be discontinued. The work will from time to time be examined by the Assistant Manager (Tech)/ Manager (Tech)/ AGM (Tech) but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects, which may be found to exist at any stage of the works or after the same is completed. Subject to the limitations of this clause the Contractor shall take instructions only from the Bank's Engineer.

- 13. <u>Assignment and Subletting</u>: The whole of the works included in the Contract shall be executed by the Contractor and the contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part share thereof or any interest therein without the prior written consent of the Employer and not undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.
- 14. <u>Alterations, additions, omissions etc.,:</u> No alteration, omission or variation shall vitiate this contract except instructions/ notice of Employer (through Bank's Engineer) at any time during the progress of the works to make any alterations in, or addition to, or omissions from the works or any alteration in the kind of quality of the materials to

be used therein and shall give notice thereof in writing under its hand to the Contractor. The Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract. Stipulations, specifications or Contract Drawings without the previous consent in writing of the Employer and the value of such extra alterations, additions or omission shall, in all cases, be determined by the Employer in accordance with the provisions of Clause 18 hereof, and the same shall be added to, or deducted from the Contract Amount, as the case may be accordingly.

15. <u>Schedule of Quantities</u>: The Schedule of quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement specified in relevant IS code.

Any error in description or in quantity or in omission of items from the schedule of quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 17 hereof, shall be added to, or deducted from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's schedule of rates.

- 16. <u>Sufficiency of Schedule of Quantities</u>: The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or the schedule of rates and prices which rates and prices shall cover all his obligations under the contract, and all matters and things necessary for the proper completion of the works.
- 17. <u>Measurement of works</u>: The Bank's Engineer may, from time to time, intimate to the contractor that he requires the works to be measured, and the Contractor shall forthwith attend or send a qualified agent to assist Assistant Manager (Tech)/ Manager (Tech)/ AGM (Tech) in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them.

Should the Contractor not attend or neglect or omit to send such agent then the measurement taken by the Bank's Engineer or a person approved by him shall be taken to be correct measurement of the works. Such measurements shall be taken in

accordance with the Method of Measurements detailed in the latest relevant IS Codes of practice.

The Contractor or his Agent may at the time of measurement take such notes and measurement as he may require.

All authorized extra works, omissions and all variations made with the Bank's Engineer 's instructions, subsequently conveyed in writing (with the prior approval in writing of the Employer) shall be included in such measurements.

18. <u>Prices for extra etc. ascertainment of</u>: The Contractor may, when authorized and shall, when directed, in writing by the Employer, add to, omit from or vary the works shown upon the drawings, or described in the specification, or included in the schedule of Quantities, but the contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer shall, if confirmed by them in writing within seven days, be deemed to have been given in writing.

However, during actual execution of work if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Architects of the project band with the concurrence of the employer in excess of 25% of the tender quantity shall be considered as an extra item of work for which the contractors shall submit fresh rates supported by rate analysis worked on the actual cost basis plus 15% towards establishment charges, contractor's overhead and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and Labor rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the employer, the contractor shall not be entitled to any claim on this account.

No claim for an extra shall be allowed unless it shall have been executed under provisions of clause 5 hereof with the concurrence of the Employer herein mentioned.

Any such extra in herein referred to as authorized and shall be made in accordance with the following provisions.

(a) (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work in similar character and executed under conditions as the work priced therein.

(ii) Rates for all items, wherever possible should be derived out of the rates given in the priced Schedule of Quantities.

(b) The net prices of the original tender shall determine the value of items omitted provided if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause(c) hereof.

- (c) Where the extra works are not of similar character and/or quoted under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative the amount of the whole of the Contract works or to any part thereof shall be such that in the opinion of the Bank's engineer, the net rate or price contained in the priced Schedule of Quantities or tender or for any item of the works involves loss or expenses beyond that reasonably contemplated by the contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Employer.
- (d) Where extra work cannot be properly measured or valued, the Contractor shall be allowed day work prices as the net rates stated in the tender or the Priced Schedule or Quantities or, if not so stated, then in accordance with the local day work rates and wages for the district provided that in either case vouchers specifying the daily time (the workmen's names) and materials employed be delivered for verification to the Bank's Engineer at or before the end of the week following that in which the work has been executed. The measurement and

valuation in respect of the Contract shall be completed within the "period of final measurements".

(e) It is further, clarified that for all such authorized extra items where rates cannot be derived from tender, the contractor shall submit rates, supported by rate analysis worked out based on CPWD schedule of rate analysis or for items not available in CPWD schedule, based on market rate with "actual cost basis", plus 15% towards establishment charges, contractor's overheads and profit. Such items will not be eligible for escalation.

#### 19. Unfixed materials when taken into account to be the property of the Employer

Where in any certificates (of which the Contractor has received payment) the Bank's Engineer has included the value of any unfixed materials included for and/or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Employer. The Contractor shall be liable for any loss of, or damage to, such materials

- 20. **Removal of improper work** : The Employer shall, during the progress of the works, have power to order in writing from time to time the removal from the works within such reasonable time or times as may be specified in the order of any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications, the substitutions of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the drawings (if any) & specifications or instructions and the contractor shall forthwith carry out such order at his own cost. In case of default on the part of Contractor to carry out such order, the Employer shall have the power to employ any pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, shall be borne by the Contractor, or may be deducted by the Employer from any moneys due, or that may become due, to the Contractor.
- 21. <u>Defects after virtual completion</u> : Any defect, shrinkage, settlement or other fault which may appear within the "Defects Liability Period" stated in the Appendix hereto, or, if none stated them within twelve months after the virtual completion of the works,

arising in the opinion of the Employer from materials of workmanship not in accordance with the contract, shall upon the direction in writing of the Employer, and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Employer may employ and pay other persons to amend and make good such defects, shrinkage settlements or other faults, and all damages loss and expenses consequent thereon are incidental thereto shall be made good and borne by the Employer or may be deducted by the Employer, upon the Bank's Engineer's Certificate in writing, from any money due or that may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any money due to the Contractor a sum, to be determined by the Employer equivalent to the cost of amending such work and in the event of the amount retained under clause 32 hereof being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or materials supplied by any sub-contractor employed on the works who has been nominated as provided under clause 13 and 23 hereof, the contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provision of this clause and clause 2 hereof. The contractor shall remain liable under the provisions of the clause notwithstanding the signing of any certificate or the passing of any accounts by the Employer.

- 22. <u>Certificate of virtual completion and defects liability period</u>: The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The defects liability period shall commence from the date of virtual completion.
- 23. <u>Nominated Sub-Contractor</u>: All Specialists, Merchants, Tradesmen and others executing any work of supplying and fixing any goods for which the prime cost prices or provisional sums are included in the Schedule of Quantities and/or Specifications who may be nominated or selected by the Employer or hereby declared to be sub-contractors employed by the contractor and are herein referred to as nominated sub-contractors.

No nominated sub-contractors shall be employed on or in connection with the works against the Contractor shall make reasonable objection are (save where the Architect and the Contractor shall otherwise agree) who will not enter into contract providing.

- (a) That the nominated sub-contractor shall indemnify the contractor against the same obligation in respect of the sub-contract as the contractor is under in respect of this contract.
- (b) That the nominated sub-contractor shall indemnify the contractor against claims in respect of any negligence by the sub-contractors his servants or agents or any misuse by him or them or any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.
- (c) Payment shall be made to the nominated sub-contractor within fourteen days of his receipt of the Employer's Certificate provided that before any Certificate is issued the Contractor shall upon request furnish to the Bank proof that all nominated sub-contractors accounts included in previous certificates have been duly discharged; in default whereof, the Employer may pay the same upon a Certificate of the Bank and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create private of contract as between Employer and Sub-Contractor.
- 24. Other persons employed by Employer: The Employer reserves the right to use premises and any portion of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons, and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.
- 25. Insurance in respect of damage to person and property: The Contractor shall be responsible for all injury or damage to persons, animals or things and for all damage to property which may arise from any factor omission on the part of the Contractor or

any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also, inter-alia any damages to structures, whether immediately adjacent to the works or otherwise; any damage to roads, streets, footpaths, bridges as well as damage caused to the buildings and other structures and works forming the subject matter of this contract. The contractor shall also be responsible for any damage caused to the building and other structures and works forming the subject, matter of this contract due to rain, wind, frost or other inclemency of weather. The contractor shall, indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of any award or compensation or damage consequent upon such claims.

The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Employer, an **All Risk Policy** for Insurance for the full amount of the contract in the joint names of the employer and the contractor (the name of the former being placed first in the policy) against all risk policy for contractors and deposit such policy or policies with the employer before commencing the works.

The Contractor shall also indemnify and keep indemnified the Employer against all claims which may be made against the Employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the employer a policy of Insurance in the joint names of the Employer and the Contractor (name of the former being placed first in the policy) against such risk and deposit such policy or policies before commencement of the works. The minimum limit of the coverage under the policy shall be ₹2 lakh per person for any one accident or occurrence and ₹5 lakh in respect of damage to property for any one accident or occurrence subject to an overall ceiling of ₹10 lakh. The contractor shall also indemnify the employer against all claim which may be made upon the Employer, whether under the **Workmen's Compensation Act** or any other statute in force, during the currency of this contract or at Common Law in respect of

any employee of the contractor or of Sub-Contractor and shall at his **own expense** effect and maintain until the virtual completion of the contract or with an Insurance Company, approved by the Employer, a policy of insurance against such risks and deposit such policy or policies with the Employer from time to time during the currency of this contract.

In default of the contractor insuring as providing above, the employer may so insure and may deduct the premiums paid from any moneys due or which may become due to the contractor.

The contractor shall be responsible for any liability which may not be covered by the Insurance Policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The contractor shall also indemnify and keep Indemnified the Employer against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any of damage or compensation arising there from.

Without prejudice to the other rights of the employer against contractor in respect of such default, the employer shall be entitled to deduct from any sums payable to the contractor the amount of any damages, compensation costs, charges and other expenses paid by the employer and which are payable the contractor under this clause.

The Contractor shall upon settlement by the insurer pursuant to a policy taken under this clause, proceed with due diligence to re-build or repair the works destroyed of damaged. In this event all the monies received from the Insurer in respect of such damage shall be paid to the Contractor and the contractor shall not be entitled to any further payment in respect of the expenditure incurred for re-building or repairing of the materials or goods destroyed or damaged.

The contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Bank's Engineer may deem fit, but shall,

however, not be entitled to reimbursement by the employer of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein.

Without prejudice to his liability under this clause, the contractor shall also cause all nominated sub-contractors to effect, for their respective portions of the works, similar policies of insurance in accordance with the provisions of this clause and shall produce or cause to produce to the employer such policies. The contractor shall not permit a nominated sub-contractor to commence work at the site unless the said insurance policies are submitted. In the event of failure of the sub-contractor to take out such a policy of insurance before commencing the works at the site, the contractor shall be responsible for any claim or damage attributable to the said sub-contractor

The Contractor shall at his own expense, arrange to effect and maintain (until the virtual completion of the contract) with an approved office, the following insurance policies in the joint name of employer and himself with the employer being first (Principal) and deposit such policy or policies with the employer from time during the currency of this contract.

a) Workmen compensation policy. b) CAR Policy c) Third party liability policy

- 26. Date of commencement and completion: The Contractor shall be allowed admittance to the site on "Date of Commencement" stated in the Appendix hereto, or each later date as may be specified by the Employer and be shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the Bank may desire to delay) or before the "Date of Completion" stated in the Appendix subject nevertheless to provisions for extension of time hereinafter contained.
- 27. Liquidated damages for non-completion: If the Contractor fails to complete the works by the date stated in the Appendix or within any extended time under Clause 28 here the Contractor shall pay the Employer the sum named in the Appendix as " Liquidated Damages" for the period during which the said works shall so remain incomplete and the Employer may deduct such damages from any money due to the Contractor.

- 28. **Delay and extension of time**: If in the opinion of the Employer the works be delayed (a) by force majeure or (b) by reason of any exceptionally inclement weather or c) by reason of proceedings taken or threatened by or dispute with adjoining or neighboring owners or public authorities arising otherwise than through contractor's own default or (d) by the works or delays of other contractor or Tradesmen engaged or nominated by the Employer and not referred to in the schedule of quantities and/or specifications or (e) by reasons of Bank's Engineer instruction as per clause 2 hereof (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequence of the Contractor not having received in due time necessary instructions from the Bank for which he shall have specifically applied in writing or (h) from other causes which the Bank may certify as beyond the control of contractor or (I) in the event, the value of the work exceed the value of the Priced Schedule of Quantities owing to variation, the Bank may make a fair and reasonable extension of time for completion shall as soon as may be given written notice thereof to the Bank but the Contractor shall nevertheless constantly use his endeavors to prevent delay and shall do all that may reasonably has required to the satisfaction of Bank to proceed with work. Decision of the Bank if delay is due to force majeure or not shall be final and binding on the contractor.
- 29. <u>Contractor's failure to comply with Employer's instruction</u>: If the Contractor after receipt of written notice from the Employer requiring compliance within 10 days fails to comply with such further drawings and/or Bank's instructions the Employer may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer as a debt or may be deducted by him from any moneys due to the Contractor.
- 30. <u>Termination of Contract by the Employer</u>: If the Contractor being an individual or a firm commits any "act of insolvency" or shall be adjudged an insolvent or being an incorporated company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervisions of the court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so to show the reasonable satisfaction of the

Employer that he is able to carry out and fulfil the Contract and to give security therefore, if so required by the Employer.

Or if the Contractor whether an individual, first or incorporated company shall suffer execution or other process of court attaching property to be issued against the Contractor.

Or shall suffer any payment under this contract to be attached by or on behalf of any of the creditors of the Contractors.

Or shall assign to sublet this Contract without the consent in writing of the Employer first had and obtained.

Or shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder.

Or if the Bank's Engineer shall certify in writing that the Contractor,

- (i) Has abandoned the Contract, or
- (ii) Has failed to commence the works, or has without any lawful excuse under these conditions suspended the progresses of the works for fourteen days after receiving from the Bank notice to proceed or
- (iii) Has failed to proceed with the work with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- (iv) Has failed to remove materials from the site or to pull down and replace work for seven days receiving from the Bank written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions' or
- (v) Has neglected or failed persistently to observe and perform all of any of the acts, matter or things by the Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the contract, the whole of which shall continue in force as fully as if the Contract has not been so determined, and so if the works subsequently execute had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and taken possession of the works and all plant, tools scaffoldings, sheds, machinery, steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the work or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act matter or thing to prevent or hinder such other contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The employer shall thereafter ascertain and certify in writing under his hand what of the said plant and materials so taken possessions or by the Employer and the expenses or loss which the Employer shall have been put to in procuring the works to be completed and the amount. If any, owing the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Bank shall be final and conclusive between the parties.

31. <u>Termination of Contract by Contractor</u>: If this payment of the amount payable by the Employer under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, or if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Architect or the Employer or by any injunction or other order of any court of Law, then and in any of the said cases the Contractor shall be in liberty to terminate the Contract by

notice in writing to the Employer, and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose or the Contract.

In arriving at the amount of such payment the net rates contained in the Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 18 hereof.

#### 32. Certificates and Payments:

a. The Contractor shall be paid by the Employer from time to time by instalments under Interim Certificates to be issued by the Bank's Engineer to the Contractor on account of the works executed when in the opinion of the Bank's Engineer, work to the approximate value named in the Appendix as 'Value of work for Interim Certificates' (or less at the reasonable discretion of the Bank's Engineer) has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the Appendix hereto as 'Retention Percentage for Interim Certificates' until the total amount retained shall reach the sum named in Appendix as 'Total "Retention Money' after which time instalments shall be up to the full value of the work subsequently so executed and fixed in the building. The Bank's Engineer may in his discretion include the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And when the works have been virtually completed and the Bank's Engineer shall have certified in writing that they have been completed, the Contractor shall be paid by the Employer in accordance with the Certificate to be issued by the Bank's Engineer the sum of money named in the Appendix as 'Instalment after Virtual Completion' being a part of the said Total Retention money. And the Contractor shall be entitled to the payment of the final balance in accordance with the Final Certificate to be issued in writing by the Bank's Engineer at the expiration of the period referred to as the 'Defect Liability' Period' in the Appendix hereto from the date of Virtual Completion or as soon as after the expiration of such period as the works shall have been finally completed and all defect made good according to the true intent and meaning hereof whichever shall last happen, provided always that the issue by the Bank's

Engineer of any Certificate during the progress of the works or at or after their completion shall not relieve the contractor from his liability under Clause 2 and 21, in cases of fraud, dishonesty, or fraudulent concealment relating of the works or material or to any matter dealt with in the Certificate, and in case of all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Bank's Engineer shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Bank's Engineer might have certified in any interim bill and paid by the Employer, and which might subsequently be discovered as not payable and in this respect the Employer's decision shall be final and binding.

- b. The Contractor has to submit along with his all running account bills and final bill, a statement showing the details as well as the quantities of cement, steel and other building materials procured by him up to the date of the bill for verification of the same before settlement of such bills by the Bank.
- c. The Bank's Engineer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.
- d. The Bank's Engineer may make any correction in any previous Certificate which shall have been issued by him.
- e. No certificate of payment shall be issued by the Bank's Engineer if the Contractor fails to insure the work and keep them insured till the issue of the Virtual Completion Certificate.
- f. Payment upon the Bank's Engineer's Certificate shall be made within the periods named in the Appendix as 'Period for honor of Certificates' after such Certificates have been delivered to the Employer

The following terms of payment only are applicable for the work.

On account bills shall be made as under detailed item-wise measurement will be taken and payment shall be made based on completion of specific item of work basis on the quoted rate. All payment shall be subject to recovery of 5% towards Retention Money <u>& TDS as per the statuary requirements.</u> Contractor shall note that the interim value of work done towards payment of running bill is **₹8 lakhs.** 

- 33. **Delayed Payment**: Any amounts payable by the Employer to the Contractor shall, if not paid within the 'period of honoring certificates' named in the Appendix carry interest at the rate named in the Appendix as the "Rate of interest for delayed payment" from the date upon which sum ought to have been paid by the Employer until the payment subject to production of all required information/ clarifications by the contractor.
- 34. <u>Matters to be finally determined by Bank:</u> The decision, opinion, direction Certificate (except for payment) with respect to all or any of the matters under Clause 2, 4, 7, 8, 13, 17, 18, 19, 20, 21, 22, 28 (a, b, c, d, e, f) hereof (which matters are herein referred to as the expected matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, shall be subject to the right of Arbitration and review under the Clause 35 hereof in the same way in all respects (including the provisions as to opening the reference) as if it were a decision of the Bank's Engineer.
- 35. <u>Settlement of disputes by Arbitration</u>: All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after their completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal as stated in preceding clauses. But if either, the Contractor be dissatisfied on any matter the Contractor may within 28 days after receiving notice of such decision give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice has been given. If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an

arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The arbitrator or arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the arbitrator or arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party and shall direct by whom and to whom and in what manner the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the arbitrator or arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the arbitrator or arbitrators is given, abide by the decision of the Bank. No award of the arbitrator or arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that

arbitration under this clause shall be a condition precedent to any right of action under the contract.

- 36.<u>Right of technical scrutiny of final bill:</u> The Employer shall have a right to cause a technical examination of the works by any of the persons or organization as appointed by the employer and the final bill of the Contractor including all supporting vouchers, abstracts, etc. If as a result of this examinations or otherwise any sum is found to have been overpaid or over certified it shall be lawful for the Employer to recover the sum from any payment due to the Contractor for this works or any other works being carried out by the contractors elsewhere under the RESERVE BANK OF INDIA.
- 37. Employer entitled to cover compensation paid to workmen: If, for any reason, the Employer is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the Employer for all costs for which the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.
- 38. <u>Abandonment of works:</u> If at any time after the acceptance of the tender, the Employer shall for any reasons whatsoever not requires the whole or any part of the works to be carried out, the Bank shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or other-wise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.
- 39. **Return of surplus materials:** Notwithstanding anything to the contrary contained in any or all the clauses of this Contact, where any material for the execution of the Contract is procured with the assistance of the Employer by purchase made under

orders or permits or licenses issued by Government, the Contractor shall hold the said materials economically and solely for the purpose of the Contract and not dispose of them without the prior written permission of the Employer and return it to the Employer, if required by the Employer, at the price to be determined by the Bank having due regard to the conditions of the materials, the price to be determined not be exceed the purchase price thereof inclusive of GST and other such levies paid by the Contractor in respect thereof, in the event of breach of the aforesaid condition, the Contractor shall in addition to being liable to action for contravention of the terms of licenses or permit and/or criminal breach of trust, be liable to Employer for all moneys, advantages or profits resulting or which in the usual course would have resulted to his by reason of such breach.

40. <u>Non-Disclosure Clause:</u> The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure / systems / equipment etc, which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this Agreement is fully satisfied.

The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

- 41. <u>Right of employer to terminate contract in the event of death of Contractor if</u> <u>individual:</u> Without prejudice to any of the rights or remedies under this Contract, if the Contractor, being an individual, dies, the Employer shall have the option of terminating the contract without incurring any liability for such termination.
- 42. The contractor shall comply with the provisions of the Payment of Wages Act, 1936, Minimum Wages Act, 1948, Employees Liability Act, 1938, Workmen's Compensation Act, 1923, Industrial Disputes Act, 1947, Maternity Benefits Act, 1961, or the modifications thereof or any other relevant laws and the rules made thereunder from time to time.
- 43. The contractor shall abide by and fulfill all requirements laid down under the Contract Labor (Regulation and Abolition) Act, 1970 and the rules framed there under.
- 44. The contractor should ensure payment of minimum wages to all laborers/workmen staff employed by him. Contractor should submit a certificate to the effect that, he has actually paid all the dues of all the laborers of all descriptions engaged by him for completion of the awarded job/work/project at the rate which is not less than the one prescribed under Minimum Wages Act, 1948 and he has complied with the provisions of CLRA Act with regard to providing the essential amenities to the contract laborers. Further, he may facilitate Bank's representative to verify and certify the veracity of such certificate.
- 45. The contractor shall comply with the provisions of the Employee Provident Fund and Miscellaneous Provision Act, 1952.
- 46. The contractor shall comply with the provisions of the Building and Other Construction Workers (Regulation of Employment & Conditions of Service) Act, 1996 and Building and Other Construction Workers' Welfare Cess Act, 1996 and to take steps to obtain registration of the Bank from the Competent Authority (Labor Department); ensure timely filing of returns; make the payment of cess as per the Notification issued by the Central Government.

#### 47. Sexual Harassment of women at workplace

a) The contractor / agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect of the complaint.

b) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.

c) The contractor shall be responsible for any monetary relief that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to the Bank's employee, if sexual violence by the employee of the contractor is proved.

d) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

e) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

48. The bid and contract must show the GST tax rates and GST amount explicitly and separate from the bid/contract price (exclusive of GST). Contract shall stipulate that all taxes, levies, and cess including labor cess as may be applicable in respect of the contract shall be payable by the contractor and Bank shall not entertain any claim whatsoever in this respect

#### Signature, Name & Address of the bidder

# **APPENDIX HEREIN BEFORE REFERRED**

1. Defects liability Period	1 Year from the date of issue of virtual completion certificate.
2. Period of final measurement	3 months from the date of final commissioning.
3. Date of commencement	10 <sup>th</sup> day from the date of award of work
4. Date of completion	2 months from the date of commencement
5. Earnest money deposit (EMD)	No EMD is required to be deposited.
6.Performance Security	Successful tenderer shall submit Performance Security in the form of Bank Guarantee for a value equal to 5% of the total Contract value in the prescribed format which shall be valid till the stipulated date of completion of work plus 30 days. In case the time for completion of work gets extension, the contractor shall get the validity of the Performance Bank Guarantee (PBG) extended to cover such extended time for completion of work. Performance security will be released after issue of virtual completion of work
7. Liquidated Damages	0.25% of the contract amount per week subject to a maximum of 10% of the total accepted contract value.
8. Value of work for Interim Certificate	₹8 lakhs
9. Percentage of retention money to be deducted from bills (R.M.)	5% of the value of bill
10. Total Security Deposit (SD = RM + Performance Security)	Performance Security (5%) of the total contract amount + RM (5%)
11. Installment of Security Deposit to be refunded after virtual completion	Security deposit will be released after successful expiry of defects liability period.
12.Period of honoring interim certificate	NA
13. Period of honoring final certificate	2 Months
14. Interest for delayed payment	3% (three percent) per annum

# Signature, Name & Address of the bidder:

#### SPECIAL CONDITIONS OF THE CONTRACT

1. The contractor may please note that, the work has to be carried out in the normal working hours. Therefore, entire work involved shall be carried out with least disturbance to other agencies and also day-to-day cleaning of the debris / dust generated has to be done by the Contractor.

2. The Contractor shall have the addresses, identity card and photographs of their workmen being engaged by them for the said work. The entry of workmen will be allowed inside the building only on producing the photo pass issued by the Bank and also have to subject themselves to the security restrictions imposed by the Bank.

3. The Contractor should have valid Labor License from Labor commissioner, wherever applicable.

4. No Laborers shall be permitted to stay inside the campus after working hours.

5. Rate quoted should include for all necessary testing of materials as required and directed by Bank's Engineer, conforming to relevant coding practices from the approved laboratory. The contractor shall use only approved materials as specifically stated in the Schedule of Quantities, approved makes/ list of materials indicated in Part-I of the tender. The Bank will be at liberty to choose any makes of materials from the approved makes/ manufacturers' in the list. Samples of any materials used in any of the works should be got approved by Bank's Engineer or his representative before proceeding with bulk purchase. The work shall be carried out as per manufacturers' application guide/ method statement, specifications for the complete work.

6. GST shall be included in the rates quoted by the contractor as per Schedule of Quantities (Price Bid) format in e tender. GST calculations in tender portal shall be done as indicated in Instructions to Bidders. The rate quoted shall also include all such taxes and levies, if any. However, while submitting the bill/ invoice for the work, the contractor shall clearly indicate the various components of GST involved in the work value.

7. The contractor shall submit a properly planned & prepared work programme to the Bank before commencement of the work so as to enable the Bank to intimate other agencies in advance for smooth working, progress and coordination and the time schedule in the work programme should be strictly adhered to.

8. Wherever contractor proposes to use equivalent make (i.e. other than specified), the same shall be done after prior approval of Bank's Engineer. Any additional expenditure and time due to this shall be solely on contractor account and no claims what so ever shall be entertained in this regard.

9. All the materials shall be first/premium quality confirming to IS and other standards prescribed by the manufacturers'.

10.Materials brought to the site shall be intimated to the Bank's Engineer immediately for inspection of quality and measurement of quantity of the materials. This quantity of the material brought at site and consumed shall be cross checked with the actual requirement as specified in the technical specification of the work.

11. The Contractor shall make their own arrangements for storing of their materials at site.

12. The successful tender shall also be responsible for safety & security of their materials & also for ensuring fire prevention steps at all the times in working premises including their part of work.

13. The registers/documents - Hindrance Registers /Site Order Book, Material consumption register, etc., shall be maintained at site by the contractor at his own cost and updated regularly as instructed by the Bank's Engineer.

14. The entire materials for the work shall be brought to the working area through the staircase only.

15. The Contractor shall carry out the work strictly in accordance with specification details and instructions of the Bank's Engineer.

16. Contractor should post a suitable qualified supervisor for day to day work.

17. The contractor shall arrange visits of authorized official of the manufacturer whose materials have been selected / approved by the Banks for the work (at least three visits from each manufacturer's official, staggered over the duration of the work) to inspect the materials supplied/ available at site and whether the materials are being used as per the Manufacturer's Specifications and specified consumption standards, quality and shall be required to submit a report/test certificate on the manufacturer's letterhead addressed to Bank, under official seal, indicating the genuineness or otherwise of the material and its usage methodology/application method. No additional payment on this account shall be considered

18. Wherever the basic price for the material is specified, the Contractor should provide to the Bank for verifications all paid bills of purchased materials for ascertaining the actual rate of purchase so as to settle the difference in cost of material. The price of materials shall be got approved from the Bank before purchasing. The adjustment in price of materials shall be made on measured quantity. The basic price for the materials shall be taken as the cost of material at dealer's ex-go-down price. In addition to the difference in the 'Basic Price / Rate' and the actual 'purchase Price / Rate', contractor's overhead and profit @ 15% on the difference shall be considered for the 'Basic Price / Rate' adjustment. While carrying out price adjustments, NO other components such as wastages, transportation, handling, insurance, labor etc., shall be taken into account.

19. No lapses from the Contractors side, which may cause damage to the property and injury to the occupants/neighbors in the opinion of the Bank's Engineer, shall be permitted.

20. Any damage caused to any of Bank's property shall be made good by the Contractor at their own cost.

21.Completion period mentioned in the tender is inclusive of monsoon period and holidays including Sundays / Saturdays falling within in the contract period. The contractors shall comply with statutory requirements to work on holidays at their own risk & cost and indemnify the Banks for any risks associated with it.

22.The contractor shall furnish A-4 size, computerized sheets printed in the format of a conventional Measurement Book (MB), duly machine numbered pages and with a provision for providing an MB number. The contractors shall incorporate necessary corrections in these sheets as directed by Bank's Engineer. After making necessary correction the contractor shall submit new copies. All pages of the finalized computerized MB sheets, after due check / test check measurements shall have full signature with date of the authorized official of the contractor. The measurement sheets approved as 'final' shall be bound in the form of a MB at the cost of the Contractor and submitted to the Bank.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same. Date: Place: Signature of Authorized signatory with seal. Name and Address

#### Signature, Name & Address of the bidder

### SAFETY CODE

- 1. There shall be maintained in a readily accessible place with first aid appliances including adequate supply of sterilized dressings and cotton wool.
- 2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
- 3. Suitable and strong scaffolds should be provided for workmen for all work that cannot safely be done from ground.
- 4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm(clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
- 5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench, whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
- 6. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing; minimum height shall be one meter.
- 7. No floor, roof or other part of the structure shall be so overloaded with debris of materials as to render it unsafe.
- Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber handgloves.
- 9. Those engaged in welding works shall be provided with welder's protective eyeshields and gloves.
- 10. i) No paint containing lead or lead products shall be used except in the forms of paste or readymade paint.

ii) Suitable face masks shall be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.

11. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the period of cessation of work.

- 12. Hoisting machines and tackle used in the works, including their attachments, anchorage and support shall be in perfect condition.
- 13. The ropes sued in hoisting or lowering material or a means of suspension shall be of durable quality and adequate strength and free from defects.
- 14. Any other safety norms to be followed for the work shall be as per relevant Standards/ Construction practices.
- 15. All the workers shall be provided with safety belts, safety shoes and helmets. No workmen shall be allowed to work on scaffolding without safety helmets and safety belts.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

### Signature, Name & Address of the bidder

## FIRE SAFETY CODE

- i. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- ii. LPG used in 'oxy-acetylene' gas cutters shall be 'industrial type'.
- iii. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- iv. Electrical power cables / wires used shall not have any joints and shall be properly rated.
- v. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- vi. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers / Personnel, work shall be started.
- vii. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- viii. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- ix. Used paint drums shall be stored in specified store only after closing them properly.
- None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- xi. None of the fire extinguishers shall be removed / shifted from its designated location.
- xii. Power supply shall be switched off from the mains when equipment is not in use.
- xiii. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xiv. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xv. Battery operated emergency light / torches shall be provided by the contractor to the workmen while working beyond office hours.

xvi. All the electrical/mechanical/electro-mechanical appliance shall be connected to sufficiently rated circuit breakers before tapping to a power source.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

## Signature, Name & Address of the bidder

# **Technical Specifications of the work**

The scope of work covers execution, completion and testing of the work of 'Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi' in accordance with drawings (if any) and specifications prepared by the Bank's Engineer and to the satisfaction of the Bank's Engineer.

**1. Quality:** The materials to be used in the work shall be of approved make, best quality and shall conform to the prescribed test parameters of National/ International standard codes (ASTM, IS, BSEN etc.,) as indicated by the manufacturers as specified in specifications herein.

2. Inspection and Testing: All materials before being used in the Works shall be subjected to inspection and testing, if so required by Bank's Engineer, as provided in the Conditions of Contract and elsewhere in the Specifications/ schedule of quantities. The cost of all samples required for all such tests as per relevant Standards shall be deemed to be included in the Contract rates. Cost of material testing, if any directed by the Engineer shall be reimbursed by the bank after submission of test reports and against original invoice. No materials shall be used in the works unless they have first been approved by the Engineer or his representative. Manufacturer test certificate/ Batch test reports as applicable for the material concern shall accompany the lot of material supplied at site which may be sent for testing if required by the Bank's engineer. The cost of all samples required for all such tests as per relevant Standards shall be deemed to be included in the Contract rates. Cost of material testing, if any directed by the Engineer shall be reimbursed by the Bank. The cost of all samples required for all such tests as per relevant Standards shall be deemed to be included in the Contract rates. Cost of material testing, if any directed by the Engineer shall be reimbursed by the Bank after submission of test reports and against original invoice Bank after submission of test reports and against original invoice

**3.** Cost of Transportation: The Contractor shall allow in his cost for all transporting, unloading, stacking and storing of supplies of goods and materials for this work on the

site and in the places approved from time to time by the Bank's Engineer. The Contractor shall allow in his price for transport of all materials controlled or otherwise to the site.

**4. Rate to include**: The rates quoted shall be for all heights and depths and for finished work.

**5.** To ascertain from Contractors for the other trades: The contractor shall ascertain as directed by the Bank all particulars relating to their work with regard to the order of its execution and the position in which chases, holes and similar items will be required, before the work is taken in hand as no claims for extras will be allowed for cutting away work already executed in consequences of any neglect by the Contractors to ascertain these particulars beforehand.

6. Testing of Material: The contractor shall, before he places orders for supply of materials, furnish to the Bank's Engineer at his own expense, samples of materials including patented products and those under specific makes, proposed to be used in the works, well in time, notwithstanding prior approval by Bank's Engineer/Employer of such products and makes; such prior approval shall not constitute a waiver of the rule regarding approval of samples. In all cases makers/ manufacturers test certificates shall be produced by the contractor along with the samples for their goods/articles/ products/processes/equipment.

**7. Clearing of Site & debris**: The Contractor shall ensure to clear the site of all debris and left-over materials at his own expense to the entire satisfaction of the employer to a place permissible by Municipal or other local public authorities.

8. Preparation of building for occupation and use on completion: The whole of the work shall be thoroughly inspected by the Contractors and all deficiencies and defects set right. On completion of such inspection, the Contractor shall inform the employer in writing, that he was finished the work and it is ready for the Bank's engineers' inspection. On completion, the contractor shall clean all windows and doors and all glass panes including cleaning of all floors, staircase and every part of the work area including oiling of all hardware. He will leave the entire work area neat and clean and ready for immediate occupation and to the satisfaction of the employer.

**9. Vouchers**: The Contractor shall furnish the employer with vouchers on request, to prove that the materials are as specified and to indicate the rates at which the materials purchased in order to work out the rate analysis of the non-tender items which he may be called upon to carry out thereafter.

**10. Protection**: The contractor shall properly cover up and protect all work throughout the duration of work until completion, particularly masonry / finish, moldings, special floor finishes, staircases and balustrades, doors and windows frames, plaster angles, lighting and sanitary fittings, glass, paint work and all finishes, etc.,

#### MATERIALS AND WORKMANSHIP

The contractor under this contract bind himself to use first class materials. Quality of workmanship shall be of the highest order befitting the nature of the project. All work not up to the standard shall be summarily rejected and the Contractor will be required to dismantle the defective work and redo the work at his own cost and risk. The decision of Bank's Engineer regarding the quality/standard of workmanship shall be final and binding on the contractor.

#### Materials:

**1.a)** Materials shall be of the best approved quality and they shall comply with the respective latest IS code specified.

- 4. All material shall be tested in any testing laboratory approved by the Bank's Engineer, as per the testing guidelines issued by the Employer, which can be perused by the contractor from the office results of such tests in original issued by the laboratory shall be submitted to the Architects with copy to Bank's Engineer. The entire charges connected with such testing including for repeated tests if ordered by the Bank's Engineer shall be borne by the Contractor
- 5. All materials supplied by the Employer / any other specialist firm shall be properly stored and the Contractor shall be responsible for its safe custody until they are required on the works and till the completion of work.
- 6. Unless otherwise shown on the drawings or mentioned in the Schedule of Quantities or Specified Conditions, the quality of materials, workmanship, dimensions etc. shall

be as specified herein under...

#### SITE CLEARANCE AND EARTHWORK IN EXCAVATION

#### A. Site Clearance:

- a. Before the earth work is started, the area coming under cutting and filling shall be cleared of shrubs, rank vegetation, grass, brushwood, trees and saplings of girth up to 30cm measured at a height of one metre above ground level and rubbish removed up to a distance of 50 metres outside the periphery of the area under clearance. The roots of trees and saplings shall be removed to a depth of 60cm below ground level or 30 cm below formation level or 15 cm below sub grade level, whichever is lower, and the holes or hollows filled up with the earth, rammed and levelled. No extra cost shall be claimed in this regard.
- b. The trees of girth above 30 cm measured at a height of one metre above ground shall be cut only after permission of the Engineer-in-Charge is obtained in writing. The roots of trees shall also be removed as mentioned above. Payment for cutting such trees and removing the roots shall be made separately.
- c. Existing structures and services such as nearby buildings, culverts, fencing, water supply pipelines, sewers, power cables, communication cables, drainage pipes etc. within or adjacent to the area, if required, to be diverted/removed, shall be diverted/dismantled as per directions of the Engineer-in-Charge and payment for such diversion/dismantling works shall be made separately.
- d. In case of archaeological monuments within or adjacent to the area, the contractor shall provide necessary fencing all around such monuments as per the directions of the Engineer-in -Charge and protect the same properly during execution of works. Payment for providing fencing shall be made separately.
- e. Lead mentioned shall be as per 'Schedule of Quantities' and rates shall be quoted accordingly. Disposal of debris shall be as per Local municipal norms. The contractor shall be entirely liable for taking permissions from the local authorities' / state government for disposal of debris

#### B. Excavation in all kinds of soils, plum concrete etc.

a. The excavation shall be done by mechanical or manually means as directed by

Engineer-in-charge considering feasibility, urgency of work, availability of labor /mechanical equipment's and other factors involved. Contractor shall ensure every safety measures for the workers. Neither any deduction will be made, nor any extra payment will be made on this account.

- b. All excavation operations manually or by mechanical means shall include excavation and 'getting out' the excavated materials. In case of excavation for trenches, etc. 'getting out' shall include throwing the excavated materials at a distance of at least one metre or half the depth of excavation, whichever is more, clear off the edge of excavation. The subsequent disposal of the excavated material shall as per the Schedule of Quantities.
- c. During the excavation any temporary dewatering shall be done by the contractor at his own expense. No separate payment shall be made in this regard.
- d. In firm soils, the sides of the trenches shall be kept vertical up to a depth of 2 metres from the bottom. For greater depths, the excavation profiles shall be widened by allowing steps of 50 cm on either side after every 2 metres from the bottom. Alternatively, the excavation can be done to give slope of 1:4 (1 horizontal: 4 vertical). Where the soil is soft, loose or slushy, the width of steps shall be suitably increased, or sides sloped, or the soil shored up as directed by the Engineer-in-Charge. It shall be the responsibility of the contractor to take complete instructions in writing from the Engineer-in-Charge regarding the stepping, sloping or shoring to be done for excavation deeper than 2 meters. No extra cost shall be claimed in this regard.
- e. The excavation shall be done true to levels, slope, shape and pattern indicated in the drawing, (if any) or as per the instructions given by the Engineer-in-Charge.

#### C. Protection of excavated areas:

a. Excavation where directed by the Engineer-in- Charge shall be securely barricaded and provided with proper caution signs / tape, conspicuously displayed during the day and properly illuminated with red lights and/or written using fluorescent reflective paint as directed by engineer in charge during the night to avoid accident.

- b. The Contractor shall take adequate protective measures to see that the excavation operations do not damage the adjoining structures or dislocate the services. Water supply pipes, sluice valve chambers, sewerage pipes, manholes, drainage pipes and chambers, communication cables, power supply cables etc. met within the course of excavation shall be properly supported and adequately protected, so that these services remain functional. However, if any service is damaged during excavation shall be restored in reasonable time and at no extra cost to Bank.
- c. Excavation shall not be carried out below the foundation level of the adjacent buildings until underpinning, shoring etc. is done as per the directions of the Engineer-in-Charge for which payment shall be made separately.
- d. Any damages done by the contractor to any existing work shall be made good by him at his own cost. Existing drains pipes, culverts, overhead wires, water supply lines and similar services encountered during execution shall be protected against damage by the contractor. The contractor shall not store material or otherwise occupy any part of the site in manner likely to hinder the operations of such services

#### D. Rates

Rates quoted for Earthwork shall include the following,

- i. Excavation and depositing excavated material as specified.
- ii. Handing of antiquities (if any) and useful material and stacking the same.
- iii. Protection to side slopes
- iv. Site clearance
- v. Setting out and making profiles
- vi. Bailing out or pumping of rainwater from excavations.
- vii. Transporting the debris out of Bank's quarters.
- viii. Dismantling bituminous concrete road, plum Concrete, paver blocks etc. Any other item like Malaba, wooden furniture etc., removed out of site to dump yard as per local regulations.
- ix. Preparation of subgrade to receive the Granular Sub-base using rollers and other means as directed by the Engineer-in-Charge

The approximate area for site clearance and subgrade preparation is for a length of 240

meters x Width 7.5 metres.

## 12. Handing over of Site

- a) Contractor shall handover the site after completing all the work mentioned as per terms and condition of the Tender.
- b) A site inspection may be conducted by Bank's Engineer before handing over of the site.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers and accept the same.

Signature, Name & Address of the bidder:

## LIST OF MATERIALS OF APPROVED BRAND AND/OR MANUFACTURER

#### Note:

- 1. All the materials to be used in the work shall strictly conform to the detailed technical specifications under each item.
- 2. If the approved brands are not available in the market, equivalent material with written approval of the Bank's Engineer only shall be used in the work. Wherever the contractor proposes to use equivalent makes (i.e. other than those specified), the same shall be done with prior approval of the Bank's Engineer. In such cases, it is the responsibility of the contractor to prove, to the satisfaction of the Bank's Engineer, with necessary technical data / documents / tests reports that the equivalent materials proposed to be used in the work conform to all the technical specifications / parameters stipulated in the specifications. Any additional expenditure and time on account of this shall be solely on contractor's account and no claims whatsoever shall be entertained by the Employer in this regard.

SI. No.	Material	Make
1.	Cement	Ultratech, ACC, or approved equivalent.
2	Cement sandwich panels	Everest - Rapicon, Birla - Aerocon, or approved equivalent
3	PVC/CPVC/uPVC pipes & fittings	Astral, Finolex, Prince or approved equivalent
4	Brass ball valves	Pioneer or approved equivalent
5	Tiles (Vitrified/ Ceramic/ Anti-skid)	Kajaria, Johnson, Nitco, Somania, Orient Bell or approved equivalent
6	Plumbing and Sanitary fitting/ fixtures	Parryware, Jaquar, CERA, Hindware, GROHE or approved equivalent (make and model number as directed by Engineer in Charge/ Architect)
7	GI Sections/ Aluminium	TATA, Jindal, SAIL or approved equivalent
8	Gypsum False Ceiling	Gyproc or approved equivalent
9	WPC/PVC False Ceiling	Gyproc, VOX or approved equivalent
10	ACP Wall panels	Eurobond, Alucobond, Aludecor, or approved

		equivalent
11	Aluminium Sliding door/ window/ ventilator sections	Jindal, Hindalco or approved equivalent
12	Fluted Panels/ WPC	Eiwood or approved equivalent
13	Plywood	Century, Greenply, kitply, etc. or approved equivalent
14	Veneer	Century, Greenlam, Merino, Sunmica, etc. or approved equivalent
15	uPVC DGU Windows & Ventilators	Encraft/ Fenesta/ Kommerling or approved equivalent
16	Paints & Primer	Berger, ICI Dulux, Asian Paints, Nerolac or approved equivalent

I / We hereby declare that I / we have read and understood the above instructions and accept the same.

# Signature, Name & Address of the bidder

## Annexure - 1

#### **Articles of Agreement**

ARTICLES OF AGREEMENT made the \_\_\_\_\_ day of \_\_\_\_\_ between the Reserve Bank of India, Kochi (hereafter called "Employer") of the one part and \_\_\_\_\_\_ (hereinafter called "the Contractor") of the other part.

WHEREAS the Bank is desirous of carrying out the "**Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi**" and has prepared drawing and/or Schedule of Quantities showing and describing the work to be done under the direction of Bank's Engineer.

AND WHEREAS the said specifications, the Schedule of Quantities and drawings have been signed by or on behalf of the parties hereto.

AND WHEREAS the Contractor has agreed to execute upon the subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said drawings and/or described in the said specification and included in the Schedule of Quantities at the respective rates therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there-under (hereinafter referred to as 'the said Contract Amount')

#### NOW IT IS HEREBY AGREED AS FOLLOWS:

- In consideration of said Contract Amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Drawings and described in the said Specifications and the Schedule of Quantities.
- 2. The Bank shall pay the Contractor the said Contract Amount, or such other sum as shall become payable, at the times and in the manner specified in the said conditions.

- 3. The said Conditions and Appendix thereto shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.
- 4. The plans, agreement and documents mentioned herein shall form the basis of this Contract.
- 5. This Contract is neither a fixed Lumpsum Contract nor a Piece Work Contract but is a Contract to for the complete work to be paid for according to actual measured quantities at the rates contained in the Schedule of Rates and Probable quantities or as provided in the said Conditions.
- 6. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works and other ancillary works in the manner laid down in the said Conditions, and shall make good any damages done to walls, floors etc. after the completion of such works.
- 7. The Bank reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.
- 8. Time shall be considered as the essence of this Contract, and the Contractor hereby agrees to commence the work from tenth day of date of work award letter and to complete the entire work within 2 months, subject nevertheless to the provisions for extension of time in writing by such form (i.e., by way of a deed of agreement or by exchange of letters/ emails) as may be mutually decided by the parties.
- 9. All payments by The Bank under this Contract will be made only at Kochi
- 10.All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Kochi and only Courts in Kochi shall have jurisdiction to determine the same.
- 11. That the several parts of this Contact have been read by the Contractor and fully understood by the Contractor.

If the contractor is a Partnership or an IN WITNESS WHEREOF The Bank and the Contractor have set their respective hands to these presents and two duplicate hereof the day and year first hereinabove written.

If the contractor is a Company

IN WITNESS WHEREOF The Bank has set

its hand to these presents through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and the said two duplicate/has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written.

Signature Clause

SIGNED AND DELIVERED BY THE Reserve Bank of India by the hand of Shri

(name and designation)
in the presence of
(1)
Address

(2) Address

Witnesses

SIGNED AND DELIVERED BY

in

presence of (1) Address

the

or an individual should be signed by all or on behalf of all the partners.

If the party is a partnership firm

(2) Address

Witnesses

THE COMMON SEAL OF

(2)

Directors, who have signed these presents in token thereof in the presence of

If the Contractor signs under its common seal, the signature clause should tally with sealing clause in the Articles of Association.

(1)

(2)

SIGNED AND DELIVERED BY

If the Contractor is signing by the hand of power of attorney, whether a company or individual.

The Contractor by the hand of Shri

And duly constituted attorney.

#### Annexure 2

## PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT / BID SECURITY

(On Non-Judicial Stamp Paper of appropriate value)

Place:
Date:
The Chief General Manager
Reserve Bank of India
Premises Section
Kochi, Kerala-682018

Dear Sir / Madam,

Name of Work: Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi

#### WHEREAS

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Marg, Mumbai (hereinafter called the 'RBI') has invited tenders for the captioned work (Hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.

It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of ₹. \_\_\_\_\_ (Rupees only) as Earnest Money Deposit (EMD).

M/s. (Name of the Tenderer / Bidder) \_\_\_\_\_, (hereinafter called as 'the Tenderer / Bidder'), who are our Clients / Constituents intend to submit their tender / Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of Rs. (Rupees only) in respect of EMD.

## NOW THIS GUARANTEE WITNESSETH

- c) We\_\_\_\_\_\_ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer, we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. (Rupees only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of Rs. (Rupees only).
- e) We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer.

This guarantee shall not be revoked by us without prior consent in writing of the RBI. We hereby further agree that:

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. \_\_\_\_\_ (Rupees only).

b) Our liability under these presents shall not exceed the sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_only).

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.

d) This guarantee shall remain in force up to \_\_\_\_\_\_ provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the \_\_\_\_\_\_ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of

## Authorised Official (with seal)

NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

## PROFORMA OF BANK GUARANTEE FOR DUE FULFILMENT OF TERMS AND CONDITIONS OF THE CONTRACT

Place:

Date:

The Chief General Manager Reserve Bank of India Premises Section Kochi, Kerala-682018

Dear Sir/Madam,

Name of work: Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi

#### WHEREAS

Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned work (hereinafter called the "Contract") to \_\_\_\_\_\_(Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns.

AND Whereas the Contractor is bound by the said contract to submit to RBI a Performance Security for a Total amount of  $\mathbf{E}$  (Rupees only) for due fulfilment by the said contractor of the terms and conditions contained in the contract. We, (Name of the Bank),(hereinafter called the "Bank"), at the request of M/s , the contractor, do hereby undertake to pay to RBI an amount not exceeding  $\mathbf{E}$  as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

#### NOW THIS GUARANTEE WITNESSETH

1. We \_\_\_\_\_\_ (name of the Scheduled Bank) do hereby agree with and undertake to the RBI, their successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor, we shall on demand by the RBI, pay without demur to the RBI a sum of  $\P$  (Rupees only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee amount for the due performance of the obligations of the Contractor under the said contract, provided, however, that our liability against such sum shall not exceed the sum of  $\P$  (Rupees only).

2. We also agree to undertake to and conform that the sum not exceeding ₹\_\_\_\_\_\_ (Rupees\_\_\_\_\_\_\_ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week, from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement of agreements or other understandings between the RBI and the Tenderer.

- 4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.
- 5. We hereby further agree that:
  - (a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not

exceeding ₹(Rupees	only)
--------------------	-------

- (b) Our liability under these present shall not exceed the sum of ₹\_\_\_\_\_ (Rupees \_\_\_\_\_ only)
- (c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.
- (d) This guarantee shall remain in force up to \_\_\_\_\_months from \_\_\_\_\_ provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions of our said herein.
- (e) Our liability under this presents will terminate unless these presents are renewed as provided hereinabove on the \_\_\_\_\_\_or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the Reserve Bank of India alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within \_\_\_\_\_ months from that date under clause (d) above or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all-over obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the \_\_\_\_\_ day of \_\_\_\_\_(Month and Year) being herewith duly authorized.

For and on behalf of

(Seal of the Scheduled Bank)

Signature of the Authorised Bank Official

(Name, designation, stamp/seal etc.)

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of:

Witness 1

Signature .....

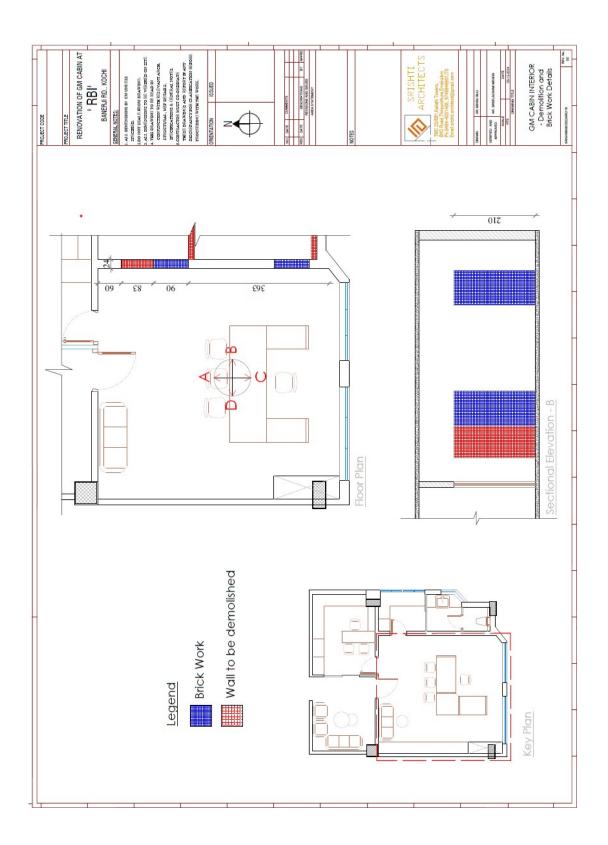
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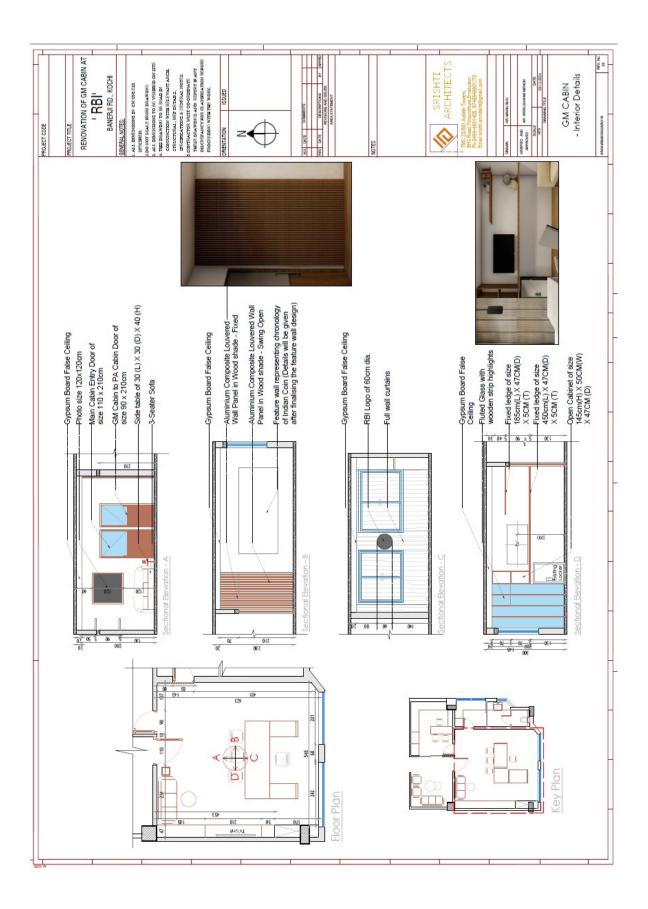
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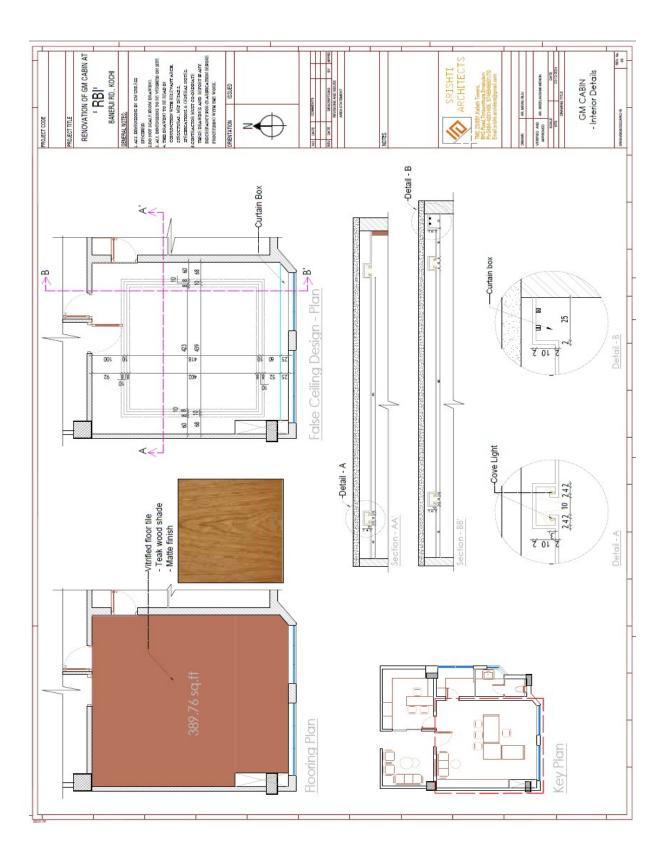
Note - This guarantee will require stamp duty as applicable in the State, where it is executed and shall be signed by the official whose signature and authority shall be verified.

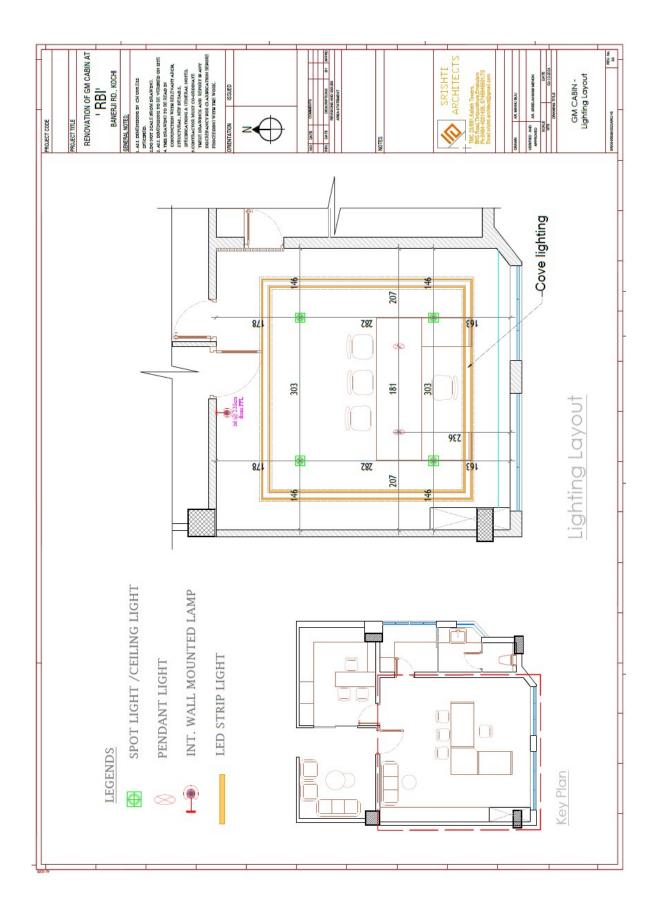
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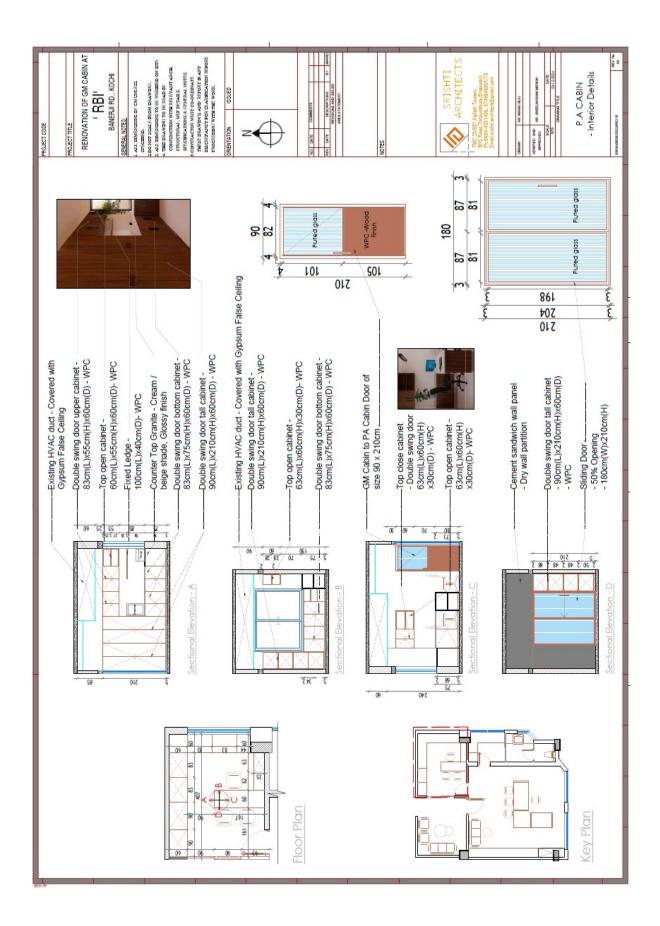


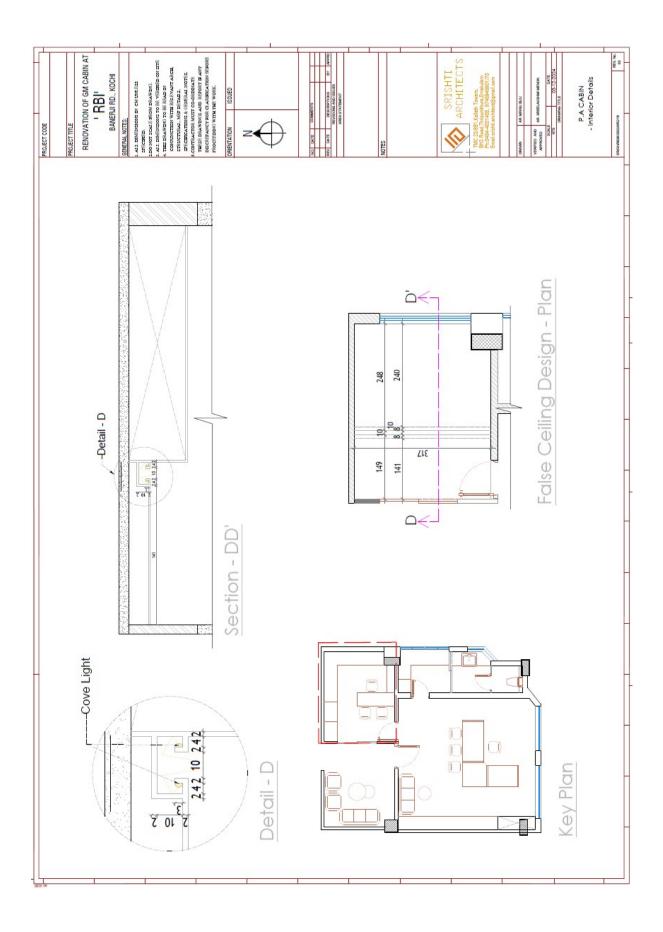


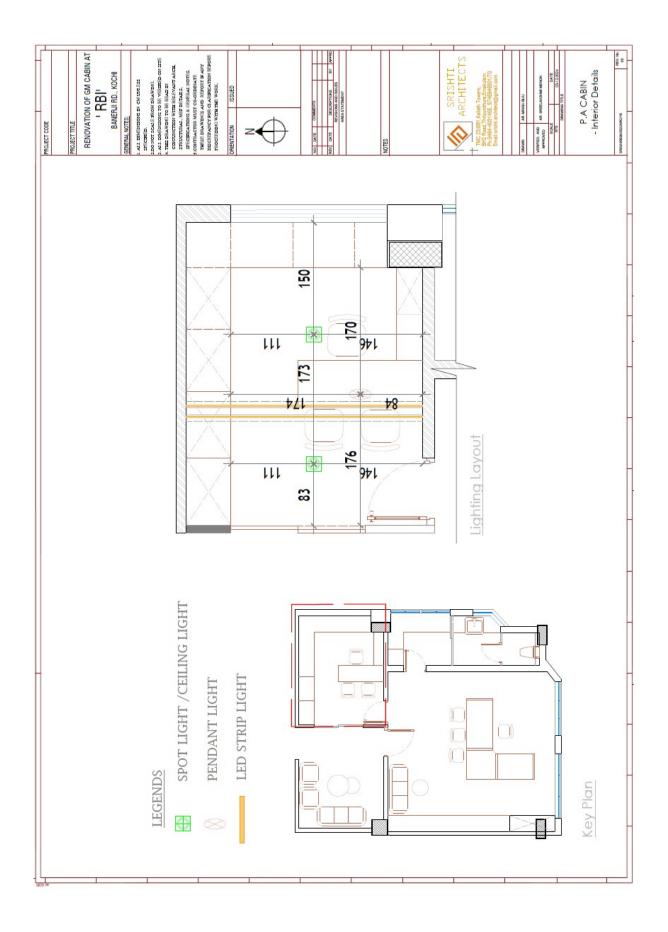


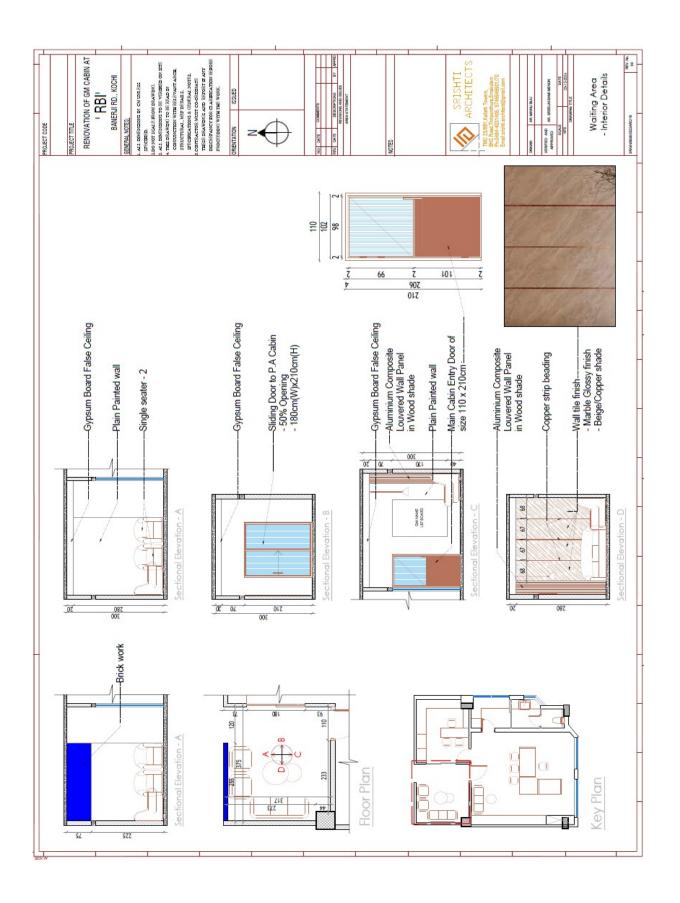


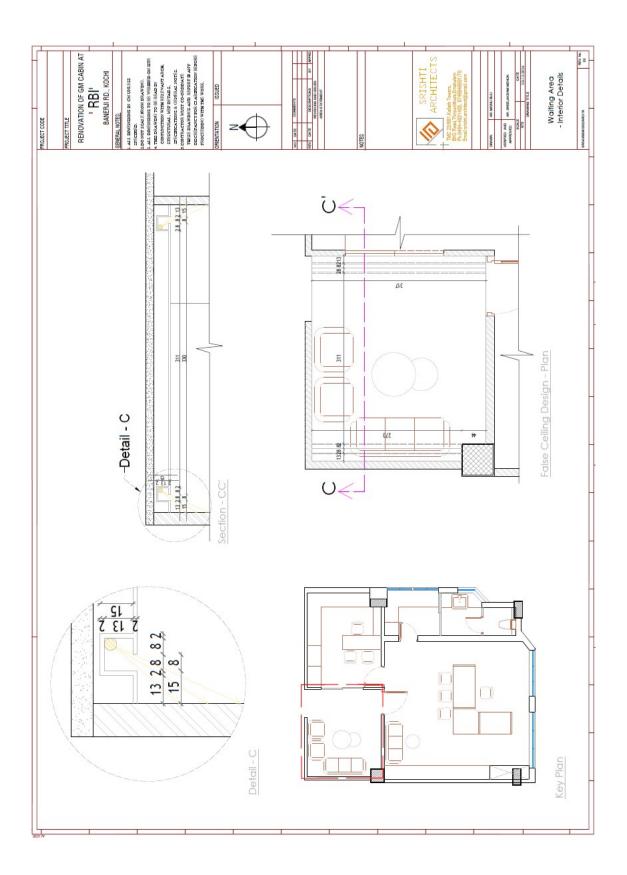


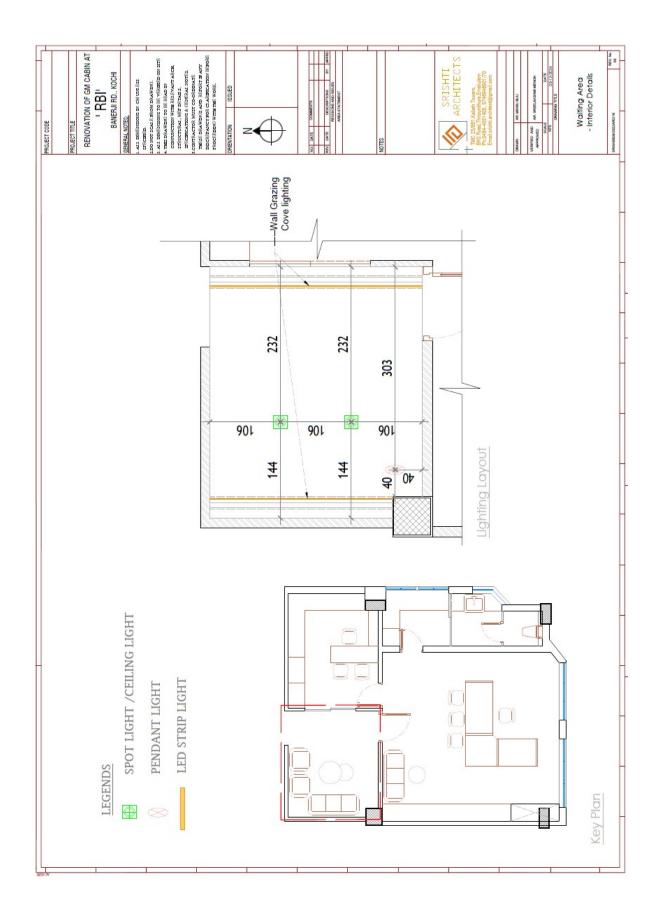








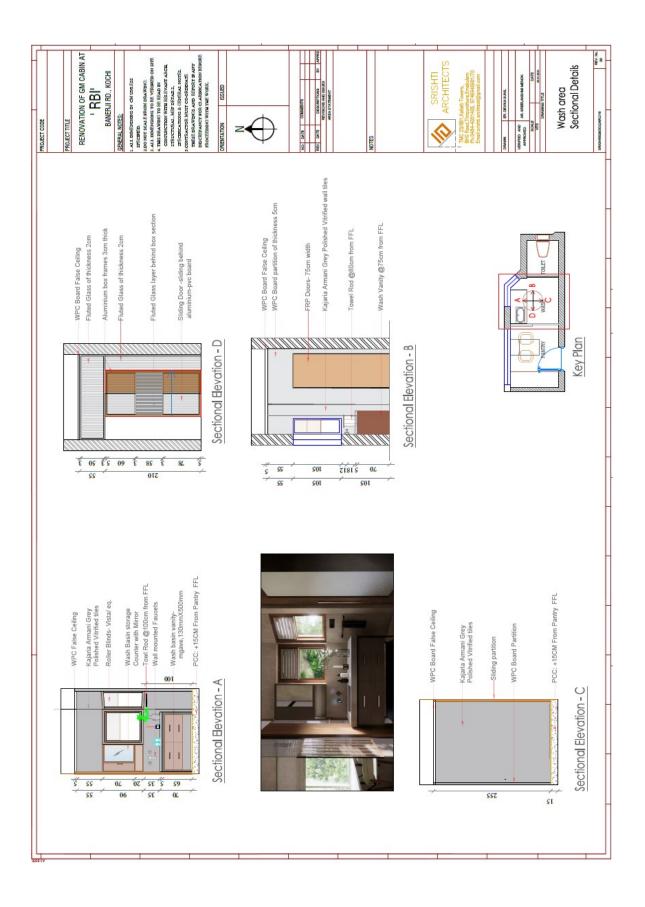


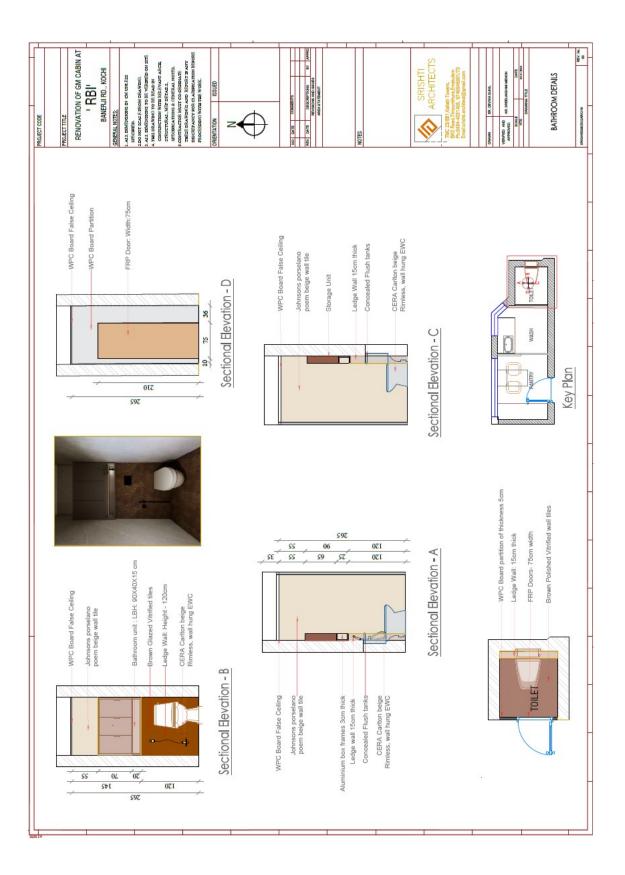


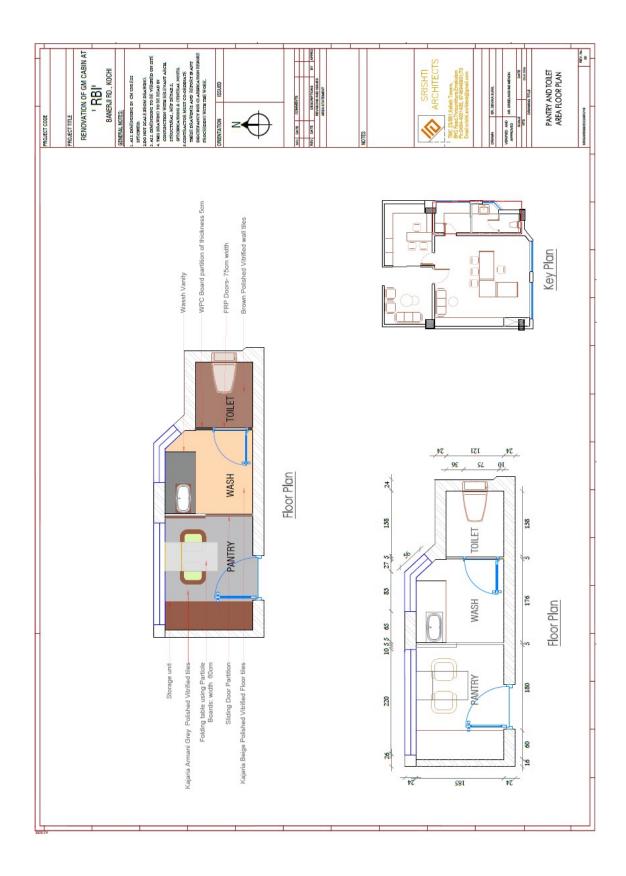
















Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi- Part I



## Reserve Bank of India Premises Section Kochi

## Tender

For

# Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi

# Schedule of Quantities/ Part II - Price Bid

	Activity	Date
1	Date of availability of Tender in RBI Website and MSTC Portal	15:00 hours on May 07, 2025
2	Due date for submission of Tender	14:00 hours on May 22, 2025
3	Date of opening of Tender	15:00 hours on May 22, 2025

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## RESERVE BANK OF INDIA PREMISES SECTION KOCHI

# Name of work: Renovation of O-i-C Cabin, PS room and waiting area at RBI Office Building, Kochi

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
01	<ul> <li>Demolition / dismantling works: Carefully dismantling / disengaging and removing the following items and disposing away all the debris from the Bank's premises to a place permissible by local municipal corporation, etc., complete all as per drawings and as directed by the Bank's Engineer.</li> <li>(a) Dismantling of existing cabinets, tall unit in waiting area, pantry and PS cabin including removal of glass panels, etc.,</li> <li>(b) Carefully removing / taking down the existing doors / windows including frames with glass door shutters and sliding window (5 Nos.), doors, windows (4 Nos.) and carefully stacking them at a place directed within 50 m lead etc., complete all as per drawings and as directed by the Bank's Engineer.</li> <li>(c) Dismantling of existing false ceiling such as Gypsum board with metal grid ceiling etc., after disconnecting electrical, AC, fire alarm systems,</li> </ul>	1	Lump Sum		
	etc., at all levels including framework, suspenders from entire O-i-C room including toilet etc. Approximate area - 45 Sq. m.				

## Schedule of Quantities/ Part II - Price Bid

Item	Description of work	Quantity	Unit	Rate in	Amount in ₹
No.	-	_		₹	
	(d) Demolition of vitrified tile / ceramic/ other tile flooring, skirting and similar work including bed mortar / backing mortar / adhesive in O-i-C room, toilet etc. Approximate area - 70 Sq. m.				
	(e) Demolition of tiles as in wall cladding along with backing mortar, plastering in toilets, preparation of surface to receive tiles. Approximate area - 25 Sq. m.				
	(f) Carefully dismantling and removing of existing concealed / open water / waste water lines including sunken area brick coba / concrete filling in toilet / washbasin area, etc. complete all as per drawings and as directed by the Bank's Engineer.				
	(g) Demolition of brick work of thickness 230mm /115mm as in wall with both side finishes for expansion of O-i-C room and to create new door / window opening etc., complete all as detailed in drawing and as directed. Approximate quantity-2 Cu. m.				
	(h) Dismantling / taking down of the existing wall panelling by manually / mechanical means including and carefully stacking them within 50m lead complete all as per drawings and as directed by the Bank's Engineer.				
	<b>Note:</b> (i) Rate shall be inclusive of stacking the salvageable items, thoroughly cleaning the area, protection barrier, carting away the debris and disposing out of the Bank's premises where approved by the local Municipal authority and as directed by Bank's Engineer.				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	(ii) Intended bidders shall visit the site and go				
	through the drawings and understand the scope of				
	work under the item before quoting the rate. This				
	item shall be measured as one lump sum basis.				
02	Brick masonry work: Providing and constructing	2	Cu. m		
	230mm thick brick masonry work over the existing				
	wall, built in CM 1:4 (1 Cement: 4 Sand), using				
	approved locally available sub class B bricks,				
	including making proper key / bonding to the				
	adjoining wall / structure, raking the joints, curing,				
	cleaning, disposal away and disposing off the				
	debris outside of Bank's premises, where				
	authorised by the local Municipal authority				
	complete all as directed by the Bank's Engineer.				
03	Drywall: Providing and fixing in position approved	10	Sq. m		
	factory made cement sandwich wall panels of				
	minimum 75mm thickness (minimum 5mm thick				
	fibre cement board on both faces) made of light				
	weight cement concrete core composed of OPC				
	cement / pulverized fly ash / quick lime / gypsum in				
	mortar state mixed with aeration agent in preset				
	mould. The wall panels shall be installed using				
	galvanized iron steel tracks / C-channels of				
	minimum 1mm thick of required size as directed by				
	the Bank's Engineer and fixed to floor / ceiling soffit				
	in plumb to each other with steel screws / fastener.				
	The panel shall be fixed vertically with tounge &				
	groove joint with cement based polymer modified				
	jointing compound. The exposed surface finished				
	with fibre mesh / glass fibre tape with polymer				
	based jointing compound having superior flexibility.				
	Panels should be used as floor & roofing with				
	additional structural supports etc. as per design /				
	drawings. The rate shall be inclusive of providing				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
NO.	and fixing of G.I tracks / C-channels on ceilings and			<b>x</b>	
	flooring, etc. all complete as shown in drawings and as directed by the Bank's Engineer.				
04		20	<u> </u>		
04	<b>Plaster:</b> Providing and applying plastering of 20mm average thick or above (in 2 layers) on new	20	Sq. m		
	walls / in patches, in C.M. 1:4 (1 Cement: 4 Sand)				
	to a true plumb and line over the existing / new				
	walls to match with the adjoining plastering and				
	finished even and smooth complete all as per				
	drawings and as directed by the Bank's Engineer.				
	The rates shall include necessary scaffolding, all				
	leads and lifts, curing, removal and disposal of				
~ ~ ~	debris outside of Bank's premises.				
05	Plastering: Preparing the surface of the	50	Sq. m		
	existing masonry / newly constructed walls, by				
	raking the loose mortar joints, watering and				
	thorough cleaning using wire brush / broom,				
	providing and applying 15 mm average thick or				
	above cement plaster in CM 1:4 (1 Cement: 4				
	Sand) by using approved make portland cement				
	and approved quality M. sand, to a true level, plumb				
	and line as backing for the wall dado to be fixed.				
	The surface of the wet plaster after finishing shall				
	be made rough using wire brush / brooms to				
	receive further coat of plaster / tile dado as directed				
	by the Bank's Engineer. The rate shall include all				
	materials including wastages, labour, all lead and				
	lifts, curing, transport, tools & plants etc., required				
	for the finished work. Spill outs, dust etc.,				
	generated during execution of the work shall be				
	cleaned, collected disposed-off and carted				
	away from the Bank's premises.				
	Plumbing Work				

ltem	Description of work	Quantity	Unit	Rate in	Amount in ₹
No.	Description of work	Quantity	Unit	₹	
06	Carefully removing existing floor/ Nahani trap by	2	Each		
	chipping/ dismantling manually the surrounding				
	concrete/ mortar and providing and fixing in				
	position heavy quality CI Nahani/ floor trap of				
	size100x75mm or any other approved size with				
	required number of inlet connections for				
	32mm/40mm/50mm dia pipe for waste water drain,				
	providing and fixing heavy quality S.S grating over				
	nahani trap, providing and laying cement concrete				
	grade1:1.5:3 laid around traps, if necessary for				
	fixing purposes etc., complete all as per drawings				
	and as directed by the Bank's Engineer. Basic				
	price of trap is ₹1500 each excluding GST.				
07	a) Providing and fixing 20mm dia CPVC	15	m		
	(Chlorinated Poly Vinyl Chloride) water supply				
	pipes of approved make conforming to IS:15778,				
	joined using solvent welded CPVC fittings i.e. Tees,				
	Elbows, Couplers, Unions, Reducers, brushings				
	etc. including transition fittings (connection				
	between CPVC & metal pipe/GI) i.e. Brass				
	Adaptors (both Male & Female threaded)				
	conforming to ASTM D-2846. ASTM F441 with only				
	CPVC solvent cement conforming to ASTM F-493.				
	All termination points for installation of faucets shall				
	have brass termination fittings. Installation shall be				
	•				
	to as per Technical Manual of manufacturer of				
	pipes & fittings. Fixing / supporting the pipes (&				
	fittings) at wall/ ceiling level supported by				
	galvanized clamps, fastener, hangers etc., as per				
	specification. Exposed pipes to be painted of				
	legends with direction arrow.				

ltem	Description of work	Quantity	Unit	Rate in	Amount in ₹
No.				₹	
	<b>Note:</b> Cost shall be inclusive of (a)Making				
	maximum of 7.5 x 7.5 cm chase in wall and floors				
	for the pipe, making good the same by using 1:2				
	cement mortar over the wire mesh and providing				
	protection to embedded pipes and fittings (in wall				
	chase) by wrapping two layers of 400-micron				
	polythene sheet including proper overlaps on joints				
	complete as required.				
	b) Providing and fixing <b>25 mm dia</b> CPVC	3	m		
	(Chlorinated Poly Vinyl Chloride) water supply				
	pipes of approved make conforming to IS:15778,				
	joined using solvent welded CPVC fittings i.e. Tees,				
	Elbows, Couplers, Unions, Reducers, brushings				
	etc. including transition fittings (connection				
	between CPVC & metal pipe/GI) i.e. Brass				
	Adaptors (both Male & Female threaded)				
	conforming to ASTM D-2846. ASTM F441 with only				
	CPVC solvent cement conforming to ASTM F-493.				
	All termination points for installation of faucets shall				
	have brass termination fittings. Installation shall be				
	to as per Technical Manual of manufacturer of				
	pipes & fittings. Fixing / supporting the pipes (&				
	fittings) at wall/ ceiling level supported by				
	galvanized clamps, fastener, hangers etc., as per				
	specification. Exposed pipes to be painted of				
	legends with direction arrow.				
	<b>Note:</b> Cost shall be inclusive of (a)Making				
	maximum of 7.5 x 7.5 cm chase in wall and floors				
	for the pipe, making good the same by using 1:2				
	cement mortar over the wire mesh and providing				
	protection to embedded pipes and fittings (in wall				
	chase) by wrapping two layers of 400-micron				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	polythene sheet including proper overlaps on joints				
	complete as required.				
08	a) Providing & fixing of 20mm dia male/ female	1	No.		
	screwed end full way lever operated forged brass				
	ball valve of brass body of approved make with				
	forged brass hard chrome plated ball & Teflon seat				
	tested to a pressure 15 Kg / Sq. Cm with (threaded				
	joints) complete as required.				
	b) Providing & fixing of 25mm dia male/ female	1	No.		
	screwed end full way lever operated forged brass				
	ball valve of brass body of approved make with				
	forged brass hard chrome plated ball & Teflon seat				
	tested to a pressure 15 Kg / Sq. Cm with (threaded				
	joints) complete as required.				
09	Providing & fixing 80mm x 50mm G.I. waste with	1	No.		
	reducing elbow & nipple of approved make cutting				
	chassis, the floor / slab, repairs complete as				
	required and connection to GI / CI waste pipe.				
10	a) Providing, fixing and testing of <b>32 mm dia</b> uPVC	5	m		
	pipes of approved make (Class-3; 6 kg/cm2)				
	conforming to IS 4985-2000 including injection				
	moulded fittings wherever required e.g. tees, bends				
	etc. of any degree, clamps, couplings, adopters,				
	plugs, unions, enlarger sockets etc., and jointing				
	with solvent cement including cutting holes in				
	R.C.C/brick work (slab/beam/wall) and making				
	good the floors, beams and walls with cement				
	mortar wherever required complete. (For Soil &				
	Waste Pipe inside the Toilet).				
	b) Providing, fixing and testing of <b>40mm dia</b> uPVC	5	m		
	pipes of approved make (Class-3; 6 kg/cm2)				
	conforming to IS 4985-2000 including injection				
	moulded fittings wherever required e.g. tees, bends				
	etc. of any degree, clamps, couplings, adopters,				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	plugs, unions, enlarger sockets etc., and jointing				
	with solvent cement including cutting holes in				
	R.C.C/brick work (slab/beam/wall) and making				
	good the floors, beams and walls with cement				
	mortar wherever required complete. (For Soil &				
	Waste Pipe inside the Toilet).				
	c) Providing, fixing and testing of <b>50 mm dia</b> uPVC	3	m		
	pipes of approved make (Class-3; 6 kg/cm2)				
	conforming to IS 4985-2000 including injection				
	moulded fittings wherever required e.g. tees, bends				
	etc. of any degree, clamps, couplings, adopters,				
	plugs, unions, enlarger sockets etc., and jointing				
	with solvent cement including cutting holes in				
	R.C.C/brick work (slab/beam/wall) and making				
	good the floors, beams and walls with cement				
	mortar wherever required complete. (For Soil &				
	Waste Pipe inside the Toilet).				
11	a) Providing, fixing, jointing, testing and	6	m		
	commissioning of 75mm dia UPVC SWR pipe				
	Type-A of approved make for Rain Water & Vent				
	pipes up to 160mm dia. conforming to IS 13592 &				
	for Rain Water pipe above 160 mm dia (and for				
	diameter above 160 mm relevant code) cut to				
	required lengths including all necessary fittings and				
	specials such as 45 or 90 deg. bends, Tee's, Y's,				
	access pipe with solvent cement jointing and				
	required size C.I. Grating on terrace. Fittings shall				
	conform to IS 14735 and rubber ring shall conform				
	to IS 5382. Fixing at wall / ceiling level supported				
	by galvanized brackets & PVC coated clamps &				
	hangers etc. (For Rain Water and Vent Pipes).				
	b) Providing, fixing, jointing, testing and	6	m		
	commissioning of 110mm dia UPVC SWR pipe				
	Type-A of approved make for Rain Water & Vent				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
110.	pipes up to 160mm dia. conforming to IS 13592 &				
	for Rain Water pipe above 160 mm dia (and for				
	diameter above 160 mm relevant code) cut to				
	required lengths including all necessary fittings and				
	specials such as 45 or 90 deg. bends, Tee's, Y's,				
	access pipe with solvent cement jointing and				
	required size C.I. Grating on terrace. Fittings shall				
	conform to IS 14735 and rubber ring shall conform				
	to IS 5382. Fixing at wall / ceiling level supported				
	by galvanized brackets & PVC coated clamps &				
12	hangers etc. (For Rain Water and Vent Pipes).	10	m		
12	a) Providing, fixing, jointing, testing and	10	m		
	commissioning of <b>75mm dia</b> UPVC pipe Type-B of				
	approved make for Soil, Waste pipe up to 160mm				
	dia. confirming to IS 13592 (and for diameter above				
	160 mm relevant code) cut to required lengths				
	including all necessary fittings and specials such as				
	45 or 90 deg. bends, Tee's, Y's, access pipe with				
	rubber ring jointing. Fittings shall conform to IS				
	14735 and rubber ring shall conform to IS 5382.				
	Fixing at wall / ceiling level supported by galvanized				
	brackets & PVC coated clamps & hangers etc.)				
	b) Providing, fixing, jointing, testing and	5	m		
	commissioning of <b>110mm dia</b> UPVC pipe Type-B				
	of approved make for Soil, Waste pipe up to				
	160mm dia. confirming to IS 13592 (and for				
	diameter above 160 mm relevant code) cut to				
	required lengths including all necessary fittings and				
	specials such as 45 or 90 deg. bends, Tee's, Y's,				
	access pipe with rubber ring jointing. Fittings shall				
	conform to IS 14735 and rubber ring shall conform				
	to IS 5382. Fixing at wall / ceiling level supported				
	by galvanized brackets & PVC coated clamps &				
	hangers etc.)				

Item	Description of work	Quantity	Unit	Rate in	Amount in ₹
No.	Description of work	Quantity	Unit	₹	Amount in C
13	Providing & fixing in position UPVC full bore ${\bf P}$ / ${\bf S}$	1	No.		
	$\ensuremath{\textit{trap}}$ of approved make with 50mm water seal of				
	following sizes for embedded areas. Making proper				
	connection with refined pig lead / drip seal joints,				
	cutting chase / hole in floors /slabs and bringing the				
	same in proper condition and shape after placing				
	the trap in right position complete as required. <b>100</b>				
	mm inlet and 100 mm outlet.				
	Floor / Wall Tiles				
14	Providing & fixing in position, wall tile of size	10	Sq. m		
	1200mm x 600mm or any other approved size as				
	directed by the Bank's Engineer fixed in Waiting				
	<b>area</b> (as shown in drawings) from ground level up				
	to minimum height 270cms or any other approved				
	height as per directions of Bank's Engineer in				
	approved colour, texture and finish and also a				
	cooper beading will be provided at an interval of				
	70cms as per Architect drawings. The work shall				
	include fixing the wall tiles with suitable adhesive				
	as per manufacturer's specifications, grouting,				
	removal of excess grout, etc. all complete. Basic				
	price of tile is ₹1200 per Sq. m excluding GST.				
15	Providing and laying Vitrified Tile of 1200mm x	25	Sq. m		
	600mm or any other approved size by the Bank's				
	Engineer fixed around walls on pantry and wash				
	area, fixed over 12mm thick cement mortar 1:3 (1				
	cement: 3 coarse sand), providing grooves using 2/				
	3mm PVC spacers and grouted with tile grout (Bal				
	grout) of matching shade of tile including cutting,				
	grouting the joints with tile grout and matching				
	pigment curing etc. complete in all respects as per				
	drawing. Basic price of tile is ₹1200 per Sq. m				
	excluding GST.				

Item	Description of work	Quantity	Unit	Rate in	Amount in ₹
No.	Description of work	Quantity	Unit	₹	Amount in C
16	Providing and fixing of vitrified tiles in dado/wall of	14	Sq. m		
	size 300mm x 450mm or any other approved size				
	in bathroom as directed by the Bank's Engineer up				
	to 2.4m height, fixed in cement mortar 1:4 mix of				
	average thickness 12mm, polishing the exposed				
	edges, pointing and acid washing, as specified				
	including the cost of, providing grooves using 2/				
	3mm PVC spacers and grouted with tile grout of				
	matching shade of tile, cutting, curing etc. complete				
	in all respects.				
	Note: Dado tiling to be done in a way that to avoid				
	smaller widths in the corner This can be confirmed				
	with the Bank's Engineer. Basic price of tile is				
	₹1200 per Sq. m excluding GST.				
17	Providing and laying of vitrified tiles in flooring of	33	Sq. m		
	size 1200mm x 600mm or any other approved size,				
	make, shade and pattern as approved by the				
	Bank's Engineer, laid over 20mm average thick				
	cement mortar 1:4 (1 cement : 4 coarse sand),				
	grooves using 2 / 3mm PVC spacers and epoxy				
	grouted with tile grout of matching shade of tile				
	including cutting, grouting the joints with tile grout				
	and pigment to match the shade of tile etc.,				
	complete all as per drawings and as directed by the				
	Bank's Engineer and as per drawings. <b>Basic price</b>				
	of tile is ₹1400 per Sq. m excluding GST.				
18	Providing and laying of <b>vitrified tiles as in skirting</b>	20	m		
	of 100mm height, laid over 12mm thick cement				
	mortar 1:3 (1 cement: 3 coarse sand), providing				
	grooves using 2/ 3mm PVC spacers and grouted				
	with tile grout (Bal grout) of matching shade of tile				
	including cutting, grouting the joints with tile grout				
	and matching pigment curing etc. complete all as				
	per drawings and as directed by the Bank's				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	Engineer. Basic price of tile is ₹1400 per Sq. m				
	excluding GST.				
19	Providing and laying of tile flooring on <b>Pantry area</b>	6	Sq. m		
	of size 200mm x 200mm or any other approved				
	size/ make, shade and pattern as approved by the				
	Bank's Engineer, laid over 20mm average thick				
	cement mortar bed 1:4 (1 cement : 4 coarse sand),				
	grooves using 2/ 3mm PVC spacers and epoxy				
	grouted with tile grout of matching shade of tile				
	including cutting, grouting the joints with tile grout				
	and pigment to match the shade of tile including				
	cutting, etc. complete in all respects as per pattern				
	and drawing. <b>Basic price of tile is ₹1600 per Sq.</b>				
	m excluding GST.				
20	Providing and laying of vitrified tile flooring on wash	4	Sq. m		
	area of approved 600mm x 600mm or any other				
	approved size, make, shade and pattern as				
	approved by Bank's Engineer laid over 20mm				
	average thick of cement mortar bed 1:4 (1 cement				
	: 4 coarse sand),grooves using 2/ 3mm PVC				
	spacers and epoxy grouted with tile grout of				
	matching shade of tile including cutting, grouting				
	the joints with tile grout and pigment to match the				
	shade of tile including cutting, etc. complete in all				
	respects as per pattern and drawing. Basic price				
	of tile is ₹1400 per Sq. m excluding GST.				
21	Providing and laying anti-skid ceramic tiles of size	2	Sq. m		
	300mm x 300mm or any other approved size as				
	directed by Bank's Engineer for bathroom flooring				
	in rich cement slurry over a bedding of 20mm				
	average thick cement mortar 1:4 (1 cement: 4				
	coarse sand) including the cost of, providing				
	grooves using 2/ 3mm PVC spacers and grouted				
	with tile grout of matching shade of tile, cutting,				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	curing etc. complete in all respects. Basic price of				
	tile is ₹900 per Sq. m excluding GST.				
	Sanitary ware / Plumbing Fittings				
	General Note: Providing and fixing the following				
	CP fittings/ fixtures with all necessary accessories/				
	standard designation counter sunk SS / CP brass				
	screws etc. all complete as directed by the Bank's				
	Engineer.				
	Provision of extension piece for final connection of				
	CP fitting shall be supplied and installed by the				
	contractor accordingly (as required). Supply of all				
	other accessories, brackets / supports, C.P. nut,				
	bolts, washers shall be contractor's scope and shall				
	be part of fixing/installation.				
22	Wash Basin counter including fittings:	1	Each		
	Providing and fixing of over counter wash basin of				
	Italian collection or as approved by the Bank's				
	Engineer of approximate overall plan size 1300mm				
	x 600mm, inside the wash area is as per attached				
	detailed drawings and with following specifications.				
	The wash basin counter shall be made up of 18 mm				
	thick WPC panel (multi-wood) finished with 1mm				
	thick laminate finish. The counter top shall be				
	made with 16mm to 20mm thick mirror polished				
	granite slab of approved shade including				
	necessary edge moulding etc., and additional				
	frameworks anodized aluminium sections with size				
	50mm x 25mm x 1.5mm wherever required to be				
	provided. The counter top wash basin, wall				
	mounted basin tap with concealed body, CP angle				
	valve etc., shall be of approved make. The wash				
	basin shall have all accessories such as basin				
	mixer of approve make, CP Angle valve of				
	approved make, PVC connections, CP waste				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	coupling, with 32 mm dia C.P. bottle trap with brass				
	C.P. wall cap and extension pieces, C.P. brass				
	connection pipe etc., including cutting and making				
	good the walls wherever required all complete as				
	directed by the Bank's Engineer. Basic price of (i)				
	Granite slab is ₹2500 per Sq. m (ii) Over counter				
	wash basin is ₹35,000 each (iii) Wash basin				
	mixer tap is ₹8500 each (iv) Concealed body				
	single lever mixer valve for wash basin is				
	₹11500 each (v) CP waste coupling is ₹1500				
	each (vi) CP Bottle trap is ₹3500 each (vii) CP				
	angle cock is ₹2500 each. All the above basic				
	prices are excluding GST.				
23	Providing and fixing of wall mounted water	1	Set		
	closet of approved make using elongated wall hung				
	closet bowl and seat cover of approved brand/				
	make including cost of all accessories with seat and				
	lid, with C.P. brass hinges and rubber buffers,				
	adapter, rubber joints fixed to W.C., C.P. brass				
	screwed washers including cutting, seat and cover				
	and making good the walls and floors wherever				
	required and HDPE WC pan connector including				
	jointing with white cement complete in all respects.				
	(EWC with seat cover), labour charges,				
	transportation charges etc., all complete (make				
	and model as directed by the Bank's Engineer).				
	Basic price of water closet (including seat				
	cover) is ₹30000 each set excluding GST.				
24	Providing and fixing of low noise concealed	1	Each		
	flushing cistern without frame of approved make,				
	dual flush, metal colour chrome-plated, mounting				
	module for brick work with actuation plate with				
	water saving: delayed filling process saves approx.				
	0,5 l/flush; Dual Flush - 3 litre and 6 Litre complete				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
nor	all as per drawings and as directed by the Bank's				
	Engineer. Basic price of concealed cistern with				
	flush plate is ₹15000 each set excluding GST.				
25	Providing and fixing of CP Regulating Angle valve	1	Each		
	with wall flange of approved quality and make.				
	Basic price of angle valve with concealed part				
	is ₹1100 each set excluding GST.				
26	Providing and fixing of CP Toilet Paper Holder with	1	Each		
	flap, wall flange etc., of approved make. complete.				
	Basic price of paper holder to be considered is				
	₹1100 each excluding GST.				
27	Providing and fixing C.P. brass health faucet with	1	Each		
	8mm dia 1m long flexible tube and wall hook with				
	NRV complete in all respects. all complete as				
	directed by Bank's Engineer. <b>Basic price is ₹1500</b>				
	each set excluding GST.				
28	Providing and fixing soap container with brackets	2	Each		
	fixed to wooden cleats with C.P. brass screws, etc.				
	of approved make. Basic price is ₹2000 each				
	excluding GST.				
29	Providing and fixing of 15mm dia C.P. brass 2-way	1	Each		
	bib cock with C.P. wall flange of approved quality/				
	make and making good all as directed. Basic price				
	is ₹2000 each excluding GST.				
30	Providing and fixing high quality 5 Litres stainless	2	Each		
	steel rust proof dustbin 202 grade stainless steel				
	anti-skid scratch resistant rubber bumper as				
	directed by the Bank's Engineer. Basic price is				
	₹3000 each excluding GST.				
31	Providing and fixing of CP towel rod/ rail 600 mm	1	Each		
	long with CP brackets of approved quality and				
	make. Basic price is ₹1500 each excluding GST.				

ltem	Description of work	Quantity	Unit	Rate in	Amount in ₹
No.	-			₹	
32	Providing and fixing of CP brass concealed valve/	2	Each		
	stop cock 20mm dia and of approved quality and				
	make. Basic price is ₹1500 each excluding GST.				
33	Providing and fixing of 600mm x 450mm or any	1	No.		
	other approved size mirror of superior quality glass				
	complete with aluminium powder coated frame				
	fixed to wooden cleats with C.P brass screw &				
	washers as directed by the Bank's Engineer. Basic				
	price is ₹3000 each excluding GST.				
	False Ceiling / Wall Panelling / Partitions /				
	Doors / Wooden Cabinets				
34	(a) Gypsum Board False Ceiling: Providing,	45	Sq. m		
	fabrication and fixing in position of false ceiling at a				
	height of 220cm from finished floor level (or the				
	height will be decided on the spot as per site				
	conditions) by providing and fixing of 12mm thick				
	Gypsum Board sheets of approved make on frame				
	work of GI sheet section. The main runners of 22-				
	gauge GI sheet and cross runners of 24-gauge GI				
	sheet must be framed to form a mesh of 600mm x				
	600mm c/c. The Gypsum Board shall be fixed to				
	the GI frame and joint to be properly filled in with				
	POP paste and paper tape to get a levelled smooth				
	ceiling. Recessing of the Gypsum Board for light				
	fixtures must be done along with extra frame work				
	of GI sheet section to hold the concealed light/AC				
	fittings/ fixtures etc., including cost of two or more				
	coats to give an even shade of plastic paint on				
	ceiling with putty work complete with designer				
	ceiling (with part ply, laminate and cove) as				
	required and as per Architectural drawing and				
	directed by the Bank's Engineer.				
	(b) WPC/ PVC False Ceiling: Providing,	21	Sq. m		
	fabrication and fixing in position of false ceiling at a				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	height of 220cm from finished floor level (or the				
	height shall be decided at site as per the				
	requirement by the Bank's Engineer) by providing				
	and fixing of approved make WPC/ PVC panels				
	(Polymer boards) of each panel approx. size				
	2700mm/ 3000mm x 300mm with tongued and				
	grooved, fixed with J trim, T trim on frame work of				
	GI sheet section. The main runners of 22-gauge GI				
	sheet and cross runners of 24-gauge GI sheet must				
	be framed to form a mesh of 600mm x 600mm c/c				
	suspended and anchored with ceiling and WPC/				
	PVC panel shall be fixed to the GI frame work				
	complete all as per manufacturer instructions or as				
	directed by the Bank's Engineer and as per details				
	shown in drawings.				
	Note: Making cut-out for concealed light / electrical				
	/AC fittings / fixtures as required at site shall also				
	be included in this item.				
	Basic price of WPC/ PVC panel including J Trim				
	and T trim excluding support system is ₹2000				
	per Sq. m excluding GST.				
35	Providing and fixing of Aluminium Composite	10	Sq. m		
	Louvered wall panel for Interior fit out of approved				
	make and of approved design as directed by Bank's				
	Engineer of 600mm x 1200mm x 30mm size or any				
	other size as approved by the Bank. Rate quoted				
	shall include for making cut-out to accommodate				
	electrical fittings / strip lights etc., complete all as				
	per drawings and as directed by the Bank's				
	Engineer. Basic price of Louvered Panel is				
	₹1500 per Sq. m excluding GST.				
36	Main Entry Swing Door of size 1100mm x	1	Job		
	2100mm (Approx.): Providing and fixing factory				
	made single extruded WPC (Wood Polymer				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	Composite) solid door (of minimum 35mm				
	thickness) with half fluted glass shutter and half				
	WPC board comprising of virgin PVC polymer of K				
	value 58-60 (Suspension Grade), calcium				
	carbonate and natural fibres (wood powder/ rice				
	husk/wheat husk) and non-toxic additives				
	(maximum toxicity index of 12 for 100 gm)				
	fabricated with mitred joints after applying PVC				
	solvent cement and screwed with full body				
	threaded frame size 65mm x 100mm. Design,				
	shade and pattern of doors shall be as per Architect				
	drawings. The quoted rate shall also inclusive of				
	the following fittings / fixtures:				
	(i) Stainless steel heavy duty butt hinges (3 Nos.)				
	of size125mm x 64mm x 2.50mm				
	(ii) MS hold fast/lugs or SS dash fasteners				
	(iii) Tower Bolt - 200mm x 10mm (Basic price is				
	₹1000 each excluding GST)				
	(iv) Handle - 125mm or any other approved size/				
	pattern (Basic price is ₹2500 each excluding				
	GST).				
37	Pantry Swing Door of size 800mm x 2100mm	1	Job		
	(Approx.): Providing and fixing factory made single				
	extruded WPC (Wood Polymer Composite) solid				
	door (of minimum 30mm thickness) (with				
	Aluminium Composite Louvered Panelling full flush				
	with wall panel) comprising of virgin PVC polymer				
	of K value 58-60 (Suspension Grade), calcium				
	carbonate and natural fibres (wood powder/ rice				
	husk/wheat husk) and non-toxic additives				
	(maximum toxicity index of 12 for 100 gm)				
	fabricated with mitred joints after applying PVC				
	solvent cement and screwed with full body				
	threaded Frame size 65 x 100 mm. Design, shade				

Item	Description of work	Quantity	Unit	Rate in	Amount in ₹
No.	•			₹	
	and pattern of doors shall be as per drawings. The quoted rate shall also inclusive of the following fittings / fixtures: (i) Stainless steel heavy duty butt hinges (3 Nos.) of size 125mm x 64mm x 2.50mm. (ii) MS hold fast/lugs or SS dash fasteners as approved by the Bank's Engineer. (iii) Tower Bolt of size 200mm x10mm ( <b>Basic price is ₹1000 each</b> ). (iv) Handle of size 125mm or any other approved size/ pattern as approved by the Bank's Engineer. <b>Basic price is ₹1250 each excluding GST.</b>				
38	<ul> <li>Door of size 800mm x 2100mm (Approx.):</li> <li>Providing and fixing factory made single extruded WPC (Wood Polymer Composite) of approved make, solid door (of minimum 35mm thickness) with half fluted glass shutter and half WPC board comprising of virgin PVC polymer of K value 58-60 (Suspension Grade), calcium carbonate and natural fibres (wood powder/ rice husk/wheat husk) and non-toxic additives (maximum toxicity index of 12 for 100 gm) fabricated with mitred joints after applying PVC solvent cement and screwed with full body threaded Frame size 65mm x 100mm Design, shade and pattern of doors shall be as per drawings. The quoted rate shall also inclusive of the following fittings / fixtures:</li> <li>(i) Stainless steel heavy duty butt hinges (3 Nos.) of size 125mm x 64mm x 2.50mm</li> <li>(ii) MS hold fast/lugs or SS dash fasteners as approved by the Bank's Engineer.</li> <li>(iii) Tower Bolt - 200mm x 10mm (Basic price ₹1000 each excluding GST).</li> </ul>	1	Job		

Amount in ₹	Rate in	Unit	Quantity	Description of work	ltem
Amount in C	₹	Unit	Quantity	Description of work	No.
		Job	1	PA Cabin Entry sliding door (Approximate area	39
				3.78 Sq. m): Providing, fabricating and fixing	
				aluminium telescopic sliding door system as per	
				sizes described in drawings using approved make,	
				powder coated (powder coating of approved shade	
				and thickness of minimum 50 microns) aluminium	
				of 2 track (2 fluted glass shutter consisting of 1	
				fixed and 1 sliding panel) based on the size of the	
				door extruded door frame sections along with	
				EPDM rubber gasket and all necessary hardware	
				near scanning desk. All track joints (2 track) shall	
				be fabricated in mitred joint. The section details are	
				as enlisted below:	
				Top & side outer frame @ 0.904 kg/m, Bottom outer	
				frame @1.039 kg/m, top & side shutter @ 0.731	
				kg/m, bottom shutter @ 0.775 kg/m, shutter to fix	
				both side glass @ 0.950 kg/m, shutter interlock	
				0.869 kg/m.	
				Note: The junction between the aluminium frame	
				work and walls/ flooring shall be properly sealed	
				using approved quality and make sealants to avoid	
				entry of rain water.	
				The design and pattern for sliding window frames/	
				tracks shall be as per the drawings and as directed	
				by the Bank's Engineer.	
				The rate quoted shall also inclusive of the following	
				fittings / fixtures:	
				(i) Beadings, clips, rollers, rubber gaskets, cleats	
				(ii) MS hold fast/lugs or SS dash fasteners as	
				approved by the Bank's Engineer.	
_				tracks shall be as per the drawings and as directed by the Bank's Engineer. The rate quoted shall also inclusive of the following fittings / fixtures: (i) Beadings, clips, rollers, rubber gaskets, cleats (ii) MS hold fast/lugs or SS dash fasteners as	

Item	Description of work	Quantity	Unit	Rate in	Amount in ₹
No.	Description of work	Quantity	Unit	₹	Amount in X
	(iii) Handle of size125mm or any other approved				
	size/ pattern. <b>(Basic price ₹2500 each set</b>				
	excluding GST).				
40	Providing and fixing FRP door frame of size 75mm	1	Job		
	x 100mm, 30mm thick Glass Fibre Reinforced				
	Plastic (FRP) panelled door shutter of approximate				
	size (700mm x 2100mm) approved make and				
	colour, made with fire retardant grade unsaturated				
	polyester resin, moulded to 3mm thick FRP				
	laminate for forming hollow rails and styles, with				
	wooden frame and suitable blocks of seasoned				
	wood inside at required places for fixing of fittings,				
	cast monolithically with 5mm thick FRP laminate for				
	panels conforming to IS: 14856, including providing				
	and fixing of approved hardware (SS heavy duty				
	butt hinges-3 Nos, SS handles-2 Nos, SS sliding				
	bolt 250mm-1 No, SS tower bolt 250mm-2 Nos.)				
	hold fasts etc., complete all as directed.				
41	Full Height Fluted Glass Partition: Providing and	1	Job		
	fixing Full Height partly glazed partition at pantry to				
	wash area partition at a height of 3000mm				
	(Demolished wall area) as mentioned in the				
	drawing and as directed by the Bank's Engineer.				
	The partition framing shall consist of Heavy duty				
	Aluminium Box Sections 25mm x 25mm x 1.8mm				
	surrounding fluted glass panels. The unit consists				
	of a sliding door of size 1000mm (W) x 2100mm (H)				
	with fluted glass surrounded by aluminium box				
	sections of size as per Architectural drawings and				
	as directed by Bank's Engineer. The framing shall				
	be finished with 12mm thick BWP grade plywood				
	(confirming to IS-710) of approved make on both				
	side and finished with of 3.5mm thick teakwood				
	veneer of approved make & colour with melamine				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	polish. Providing and fixing of 10mm thick				
	approved make Clear Fluted glass to be fixed to the				
	partition as shown in sketch/drawing. Rate shall be				
	inclusive of necessary hardware items, etc.,				
	complete. The edge beadings with steam beach				
	wood and veneer should be finished with				
	melamine. (8mm thick fluted glass of approximate				
	area = 7.5 Sq. m & approximate total partition area				
	as per drawings).				
42	WPC Cabinets & Storage Units: Providing and				
	fixing factory made single extruded WPC solid				
	board of 18mm & 25mm thickness or any other				
	thickness as directed (wherever highlighted in				
	Architectural drawings) of make and color as				
	approved by the Bank's Engineer for storage units/				
	cabinets/ vanity counter, etc. as provided in				
	Architectural drawings with one side board				
	laminated with PVC foil of minimum 14 micron				
	thickness of approved design pasted with hot melt				
	adhesive for cupboards, workstations and				
	bathroom/ kitchen cabinet, etc. of required sizes				
	comprising of virgin polymer of K-value 58-60				
	(suspension grade), calcium carbonate and natural				
	fibres (wood powder/ rice husk/ wheat husk) and				
	non-toxic additives (max. toxicity index of 12 for				
	100 gm) having minimum density of 650 kg/ cum				
	and screw withdrawal strength of 1800 N (face) &				
	900 N (edge), minimum compressive strength of 50				
	N/ Sq. m, modulus of elasticity 850 N/ Sq. m and				
	resistance to spread of flame of Class A category				
	with property of being termite/ borer proof, water/				
	moisture proof and fire retardant and fixing with SS				
	piano hinges/ soft close clip on concealed hinges				
	of required size with necessary full body threaded				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	star headed counter sunk SS screws, all as per				
	direction of Bank's Engineer. (SS piano hinges/ soft				
	close clip on concealed hinges and necessary SS				
	screws shall be paid separately) The details of				
	WPC storage units/ ledge panels shall be				
	strictly as per Architect drawings and 1mm				
	thick laminate of approved shade/ make as				
	directed by the Bank's Engineer shall be fixed				
	over WPC panels and shall include all the				
	handles, screws, hardware, etc., complete.				
	(a) PS Cabin (Approximate area = 18 Sq. m):	1	Job		
	Providing and fixing of top cabinet, bottom cabinet				
	and tall units with WPC boards and table tops with				
	granite tile. Top cabinet above workstation, top				
	cabinet above storage shelf, bottom cabinet				
	(workstation), bottom cabinet (storage shelf) and				
	tall unit.				
	(b) O-i-C cabin (Approximate area = 8 Sq. m):	1	Job		
	Providing and fixing of open cabinet of size				
	1500mm (H), 500mm (W) and 500mm (D) with				
	WPC boards.				
	(c) Wash Basin area (Approximate area = 2 Sq.	1	Job		
	<b>m):</b> Supply and installation of <b>wash basin vanity</b>				
	in grey color for over counter mounting				
	(Size:1200mm x 500mm), specially fabricated				
	brackets, painted grey.				
	(d) Pantry Area (Approximate area = 12 Sq. m):	1	Job		
	Providing and fixing of pantry unit with a side closet				
	of 140cm height, 60cm width and 60cm depth for				
	hanging coat; 35cm x 60cm niche for microwave,				
	90cm x 60cm niche space for mini fridge; loft of				
	50cm height, 40cm width and 60cm depth with				
	WPC boards; counter top at a height of 75cm from				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	FFL and an intermediate ledge at 155cm height				
	using 18mm and 25mm and thick WPC boards.				
43	Foldable Dining Table: Dining Table of width	1	Job		
	1100mm, with top made of 25mm particle board				
	having post formed edges with 0.6mm thick				
	laminate pressed on one side & balancing laminate				
	on other side with all exposed edges sealed with				
	2mm PVC edge banding tape pressed at 200°C				
	with hot melt glue on special machines. The table				
	is provided with an intermediate hinge placed				
	350mm from side fixed to wall.				
44	Storage unit WC Area (Approximate area = 7 Sq.	1	Job		
	<b>m)</b> - Providing and fixing of storage unit in WC area				
	using 18mm thick WPC boards; of size 900mm				
	length, 150mm depth and 600mm wide. Providing				
	and fixing of storage unit inside toilet using18mm				
	thick WPC boards; of size 900mm (L), 150mm (D)				
	and 1200mm (W) complete all as per drawings				
	attached.				
	Sliding Windows				
45	Granite frame work to windows/ventilators:	10	Sq. m		
	(i) Carefully dismantling and removing the existing				
	broken/ damaged granite/ marble/ wooden slab				
	with back mortar, suitably preparing the jambs/				
	sills/ soffits of the opening.				
	(ii) Providing and rendering cement plaster in ready				
	mix mortar of approved make admixed with				
	waterproof cement chemical, providing and fixing				
	16mm-18mm thick approved quality and shade				
	(Telephonic black or any other approved shade)				
	granite slabs for jamb/ sill/ soffit lining (approx.				
	width of wall is 275mm), length wise in single piece				
	without joints in the middle for each side with mitred				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	joints, and these slabs shall be provided in two step				
	method longitudinally and with 50mm overlap				
	(pasted together with approved quality adhesive/				
	resin to prevent entry of rain water through the joint				
	between granite sill/ soffit/ jambs and aluminium				
	windows complete all as directed by Bank's				
	Engineer.				
	(iii) All exposed edges of the slabs shall project				
	beyond the face of the wall by 4mm (both internal				
	and external).				
	(iv) Edges of granite frame shall be bull nosed and				
	machine polished to get the same finish of the pre-				
	polished granite surface. Approximate width of the				
	jamb/sill/ soffit shall be as per site conditions. <b>Basic</b>				
	rate of granite slab to be considered is ₹2500				
	per Sq. m excluding GST.				
	<b>Note :</b> Measurement of granite frame shall be				
	taken from inside granite frame.				
46	uPVC DGU Windows & Ventilators: (i) Supplying,				
	fabricating and fixing in position approved make as				
	per manufacturing specification uPVC double glass				
	sound proof sliding windows/ ventilators as per the				
	design along with frame work and all required				
	accessories and hardware as per the following				
	detail design, specifications and sizes.				
	(ii) The uPVC window frame and sliding shutter				
	frames to be used shall be white/ivory in colour and				
	not less than 2.2mm thick out of uPVC extruded				
	hollow profiles with minimum 1.2mm thick G.I.				
	reinforcement and to accommodate 21 DGU. The				
	all-round frame shall be of cross sectional size				
	52mm x 112mm of 3 track variety. The all-round				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	cross sectional size of sliding shutters shall be				
	84mm x 42mm for longer / bigger windows				
	The all-round peripheral uPVC white / lvory or any				
	other approved colour window frame work shall be				
	out of 3-track or fix type as per details shown in the				
	drawing.				
	(iii) The entire window system shall be provided				
	with 21 DGU (6 mm clear toughened glass + 10mm				
	air gap + 6mm clear toughened glass) using				
	necessary accessories like FPVC gasket etc. The				
	joinery of entire window shall be fabricated with 45				
	degree mitre cut along with fusion welding, the				
	bottom frame member shall be duly provided with				
	necessary drain section/ perforations/ slots with				
	necessary shelter cover on outer frame of the				
	windows to ensure easy draining of rain water.				
	(iv) All sliding shutters shall be provided with 21				
	DGU as per standard manufacturing specification				
	and variety hardware like required numbers heavy				
	duty sliding ball bearing type wheels to ensure soft				
	& smooth sliding of shutters and built-in handles				
	with sunk in concealed locking arrangements.				
	After proper fixing of the entire uPVC window case				
	over 18mm thick all-around granite jambs, soffit				
	frame complete all as directed by Bank's Engineer.				
	Granite frame shall be measured under separate				
	item.				
	(a) O-i-C Cabin (Approximate area = 7 Sq. m):	1	Job		
	Windows of size 2400mm x 1420mm (1 No.),				
	2070mm x 1420mm (1 No.) and 500mm x 1420mm				
	(1 No.).				
	(b) Pantry Area (Approximate area = 3.20 Sq.	1	Job		
	<b>m):</b> Windows of size 2200mm x 1450mm (1 No.).				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹
	(c) Wash Basin Area (Approximate area = 1.25	1	Job		
	<b>Sq. m):</b> Ventilator of size 1390mm x 900mm.				
	Paintings				
47	Suitably preparing the surface of the existing walls	54	Sq. m		
	by scrapping thoroughly or any other approved				
	methods and finishing the walls with <b>premium</b>				
	textured emulsion paint of approved make,				
	design and quality in base coat, top coat				
	etc., as per manufacturers specifications				
	developed using the unique tough stain repellent,				
	anti-bacterial, fungus guard technology having				
	superior washability and having VOC content less				
	than 50 gm per litre of approved make and shade				
	on walls including surface preparation by				
	thoroughly scrapping the old paint to the				
	satisfaction of Bank's engineer or as directed by the				
	manufacturer, providing and applying a coat of				
	approved primer all as per manufacturer				
	specification, opening of cracks and filling the same				
	with approved putty/ crack sealant as per				
	manufacturer's specifications. The rate quoted				
	should include for the cost all materials, labour,				
	tools & plants, scaffolding, disposing off the debris				
	from the colony premises including proper				
	covering/protecting of all plumbing, carpentry &				
	electrical fittings/fixtures, furniture, etc., and				
	cleaning of the area/floor, glass panes, etc.				
	complete as directed.				
	Note: The rote shall also include providing and				
	<b>Note:</b> The rate shall also include providing any				
	light/ dark color combination as directed by Bank's				
	Engineer.			 tal (A) (₹)	
	Add CGST @ 9% on A (₹)				

ltem No.	Description of work	Quantity	Unit	Rate in ₹	Amount in ₹		
	Add SGST @ 9% on A (₹)						
		То	tal Amou	ınt (A) (₹)			
48	Rebate for taking away of dismantled materials	1 Job	Lump	(-)	(-)		
	such as old windows, ventilators, false ceiling		Sum				
	materials, wooden shelves and other materials						
	which are not required to be re-used in this work.						
	Electrical fittings / fixture, if any are part of						
	dismantling shall be the property of Bank and the						
	same are to be handed over to the Bank. The						
	quoted rate shall also include for GST. and T.C.S.						
	(B)						
	Total Amount (A+B) (₹)						